NOTARY

Jay Sharma, Bhadra
Distt Head Quarter
MIRZAPUR U.P
R. No. 28/02/86
GOVT. OF INDIA
NOTARIAL NOTARIAL

BEFORE NATIONAL GREEN TRIBUNAL PRINCIPAL

BENCH NEW DELHI

O.A.NO. 521 OF 2022

Sampurna Nand — Applicant

Versus

State of U.P. & Ors. — Respondent

COMPLIANCE AFFIDAVIT ON BEHALF OF THE RESPONDENT / D.M. OF THE ORDER DATED 27.04.2023 & 03.07.2023 PASSED BY THIS HON'BLE TRIBUNAL

I, Divya Mittal, aged about 40 years, working as District Magistrate Mirzapur, do hereby solemnly affirm and declare as under:

1. That I am working as District Magistrate, Mirzapur for the respondent No. in the above mentioned matter and am well conversant with the facts and circumstances of the case in my official capacity and competent to swear the present compliance affidavit.

N.T.10 - 15/7/2023

2. The this Hon'ble Tribunal vide its order dated 27.04.2023 passed in O.A. No.521/2022 Sampurna Nand Vs State of U.P. & Ors. has directed for doing spot inspection of 26 stone crusher industries and to file compliance report in regard to mining lease area of running 40 Building Stone Sand stone (grit/Boulder/Patia) in which

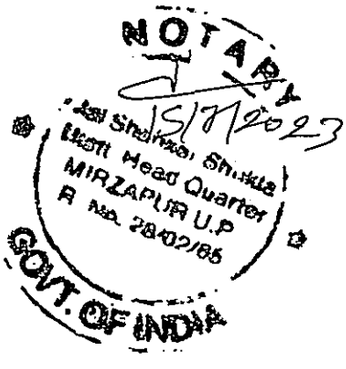
NOTARY
15/7/2023
Jay Sharma, Bhadra
Distt Head Quarter
MIRZAPUR U.P
R. No. 28/02/86
GOVT. OF INDIA

CTE/CTO has not been obtained by U.P. Pollution Control Board, the operative part of which is as follows:-

"7. The joint committee is directed to undertake requite visits to each of the 26 stone crushers, verify the factual position regarding compliance with consent conditions and submit its report within two months by e-mail at judicial –ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of image PDF.

15. In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Protection and Control of Pollution) Act, 1974 and Air (Protection and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Protection and Control of Pollution) Act, 1974 and Air (Protection and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal."

The District Magistrate, Mirzapur and Superintendent of Police, Mirzapur are directed to take all necessary steps for



ensuring that no illegal mining takes place from the mining lease sites in question.

3. The notice dated 08.05.2023 issued by consultant (judicial) Hon'ble National Green Tribunal New Delhi has been got served to lease holders of 40 mining lease area mentioned in report dated 03.02.2023 of the Committee which is enclosed with above order dated 27.04.2023 of the Hon'ble Tribunal, to ensure compliance of order passed by the Hon'ble Tribunal. A copy of the notice dated 08.05.2023 issued by the Consultant (Judicial), N.G.T., New Delhi is annexed herewith and marked as Annexure A-1.

That in honor of above order passed by the Hon'ble Tribunal, the mining/transportation in covered mining lease area has been banned by office order dated 21.06.2023.

4. That with reference to above this is to inform that our of 40 mining area mentioned in committee's report dated 03.02.2023 constituted in compliance of order dated 01.09.2022 passed by the Hon'ble tribunal, the mining lease of minor-mineral building stone sand stone (grit/ boulder/Patia) available on land No.01 rakba 3.00 acre of mining area mentioned at serial no.24 of above table situated in Village Sonpur Tehsil Chunar is permitted for the period from 27.08.2016 to 26.08.2026 whereas, above mining lease was

NOTARY
15/8/2023
Jai Shankar Shukla
High Head Quarter
MIRZAPUR U.P
R No 2842/86
GOVT. OF INDIA

accepted/executed in favor of Shri Sidharth S/o Shri Ramjai R/o Chakjata, Tehsil Chunar, District Mirzapur for the period from 14.03.2012 to 12.03.2022, the period of which had expired on 12.03.2022. Since above date itself the mining work is not running in above mining area.

5. That in compliance of above order dated 27.04.2023 of the Hon'ble Tribunal for getting conducted spot inspection of covered 26 stone crusher industries by order No.0000420/OA No.521/2022 dated 26.05.2023 joint committee consisting of the Sub Divisional Magistrate Chunar, Mirzapur, District Mines Officer Mirzapur, Assistant Environment Engineer/ Regional officer, U.P. Pollution control Board, Sonbhadra (U.P.) and C.O. (Police), Chunar, Mirzapur was constituted. A copy of the order No. G000420/ OA No. 521 of 2022 dated 26.05.2023 is annexed herewith and marked as Annexure A-2.

It is submitted that at the time of spot inspection of covered stone crushers by above constituted committee, the crusher owners had given an application to the inquiry committee on 20.06.2023 and requested that crusher and related routes have some disturbed due to bad weather, let time be granted for arranging same. By letter No.GOOO489/ OA No.521/2022 dated 26.06.2023 was fixed

NOTARY
15/8/2023
MIRZAPUR U.P.
GOVT. OF INDIA

for joint inspection of stone crushers. A copy of the letter dated 26.06.2023 is annexed herewith and marked as Annexure A-3.

It is further submitted that the Inquiry Committee along with Assistant Environment Engineer and Scientific Assistant, U.P. Pollution Control Board, Regional Office, Sonbhadra did joint spot inspection of 26 stone crusher plant on 19.06.2023, 29.06.2023 and 01.07.2023.

6. That in honor of order dated 27.04.2023 passed by the Hon'ble National Green Tribunal in above case by letter No.5067/MMC-30mineral/2022-23 dated 01.07.2023 to Consultant (Judicial), Hon'ble National Green Tribunal, New Delhi request was made from the Hon'ble Tribunal for granting one week additional time for submitting report on above case. A copy of the letter requested for grant of one week additional time for submitting report dated 01.07.2023 is annexed herewith and marked as Annexure A-4.

7. That the joint report of Committee has been submitted on 13.07.2023 through Regional Officer, U.P. Pollution Control Board, Regional office Sonbhadra. A copy of the Joint Report of the committed dated 13.07.2023 is annexed herewith and marked as Annexure A-5.

NOTARY 5/7/2023 GOVT. OF INDIA

It is submitted that to sending report on 13.07.2023, it is not being possible to send compliance report on fixed date 03.07.2023 of hearing of above case before the Hon'ble Tribunal, for which the members are seeking pardon.

8. That accordingly compliance report is respectfully submitted / filing before this Hon'ble Tribunal in compliance of order dated 27.04.2023 and 03.07.2023 passed by the Hon'ble National Green Tribunal New Delhi in O.A. No.521/2022. The copy of the compliance Report is annexed herewith and marked as Annexure A-6.

9. Hence the present compliance report.

Deponent

Verification:

Verified at 2, P.M. on this 15-07-2023 day of July, 2023 that the contents of the above compliance affidavit are true and correct to the best of my knowledge and belief and nothing is false and no part of it is false.

Deponent

NOTARY
15/07/2023
GOVT. OF INDIA

प्रेषक,

जिलाधिकारी,
मीरजापुर

सेवा में,

निदेशक,
भूतत्व एवं खकिकर्म निदेशालय, उ0प्र0
खनिज भवन, लखनऊ।

पत्र सं0 :5174/एम0एम0सी0–30खनिज/2022–23 दिनांक : 13/07/2023

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक निदेशालय के पत्र सं0–525/एम0एन0जी0टी0 वाद–मीरजापुर /2023 दिनांक 27.06.2023 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन में आख्या उपलब्ध कराने की अपेक्षा की गयी है। विषयांकित प्रकरण में मा0 अधिकरण द्वारा जनपद के 26 स्टोन केशर उद्योगों की जॉच कर तथ्यात्मक स्थिति एवं सचांलित 40 ईमारती पत्थर सैण्डस्टोन (गिट्टी/बोल्डर/पटिया) के खनन पट्टा क्षेत्र जिनमें उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा CTE/CTO प्राप्त नही किया गया है, के सम्बन्ध में अनुपालन आख्या प्रस्तुत किये जाने के आदेश पारित किये गये है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 एवं 03.07.2023 के समादर में अनुपालन आख्या इस पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नकः–यथोपरि।

भवदीय

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर

Scanned with Oken Scanner

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 की अनुपालन आख्या :–

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उ0प्र0 राज्य व अन्य में दिनांक 27.04.2023 को पारित आदेश में जनपद के 26 स्टोन क्रेशर उद्योगों की स्थलीय जॉच एवं सचांलित 40 ईमारती पत्थर सैण्डस्टोन (गिट्टी/बोल्डर/पटिया) के खनन पट्टा क्षेत्र जिनमें उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा CTE/CTO प्राप्त नही किया गया है, के सम्बन्ध में अनुपालन आख्या प्रस्तुत किये जाने के आदेश पारित किये गये है, जिसके कार्यकारी अंश निम्नवत् है:–

.....7. The Joint Committee is directed to undertake requisite visits to each of the 26 stone crushers, verify the factual position regarding compliance with consent conditions and submit its report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of Image PDF.

..... 15. In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

The District Magistrate, Mirzapur and Superintendent of Police, Mirzapur are directed to take all necessary steps for ensuring that no illegal mining takes place from the mining lease sites in question.

1. मा0 अधिकरण के उक्त आदेश दिनांक 27.04.2023 के साथ संलग्न कमेटी की रिपोर्ट दिनांक 03.02.2023 में उल्लिखित 40 खनन पट्टा क्षेत्रों के पट्टाधारकों को मा0 अधिकरण द्वारा पारित आदेश का अनुपालन सुनिश्चित कराये जाने हेतु कंसलटेन्ट (ज्यूडिशियल), मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा निर्गत नोटिस दिनांक 08.05.2023 की तामीला तत्समय ही करा दिया गया था, जिसकी हस्ताक्षरित तामीला प्रति संलग्नक 01 के रूप में संलग्न है। मा0 अधिकरण द्वारा पारित उक्त आदेश के समादर में आच्छादित खनन पट्टा क्षेत्रों में खनन/ परिवहन कार्य कार्यालय के आदेश दिनांक 21.06.2023 द्वारा प्रतिबन्धित किया गया है, जिनका विवरण निम्नवत् है :–

क्र0 सं0	पट्टाधारक का नाम व पता	पट्टे का विवरण				खनन पट्टे की अवधि		अभ्युक्ति
		तहसील	ग्राम	गाटा सं0	क्षेत्रफल (एकड में)	कब से	कब तक	
1.	श्री सुनील कुमार पाण्डेय पुत्र श्री देवी प्रसाद पाण्डेय निवासी वांकेलाल टण्डन जी की गली, वासलीगंज, मीरजापुर	चुनार	भगौतीदेई	730	02.00	12.08.2014	11.08.2024	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–2)*
2.	श्री राजेश भाई पटेल पुत्र स्व0 जगदीश सिह निवासी ग्राम–रामरसही, पो0 पटिहटा चुनार, मीरजापुर	चुनार	भगौतीदेई	180/2	5.00	15.11.2014	14.11.2024	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–3)*
3.	श्री नीरज उपाध्याय पुत्र श्री हरिशंकर उपाध्याय निवासी ग्राम व पोस्ट पटिहटा, तहसील चुनार, जनपद मीरजापुर।	चुनार	भगौतीदेई	703	02.50	26.08.2016	25.08.2026	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–4)*
4.	श्रीमती विजेता सिंह पत्नी श्री हेमन्त कुमार सिंह निवासी ग्राम पटेलनगर (गरौड़ी), पोस्ट अदलहाट, जनपद–मीरजापर।	चुनार	भगौतीदेई	705	02.50	23.08.2016	22.08.2026	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–5)*

Scanned with Oken Scanner

क्र0 सं0	पट्टाधारक का नाम व पता	पट्टे का विवरण				खनन पट्टे की अवधि		अभ्युक्ति
		तहसील	ग्राम	गाटा सं0	क्षेत्रफल (एकड में)	कब से	कब तक	
5.	श्री अभय सिंह पुत्र श्री जगत्त नरायन सिह निवासी ग्राम लालपुर, अहरौरा, तहसील चुनार, जनपद–मीरजापुर।	चुनार	भगौतीदेई	705	02.50	26.08.2016	25.08.2026	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–6)*
6.	श्रीमती अमृता सिंह पत्नी श्री विशाल सिंह निवासी मं0सं0–जे. 12/15 एच–3, बौलियावाग, राम कटोरा, चेतगंज, सदर, जनपद–वाराणसी।	चुनार	भगौतीदेई	728	02.50	23.08.2016	22.08.2026	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–7)*
7.	श्री गंगा सागर सिंह पुत्र श्री मेघवरन सिंह निवासी ग्राम–करमपुर, तहसील– सैदपुर, जनपद–गाजीपुर।	चुनार	भगौतीदेई	730	02.50	23.08.2016	22.08.2026	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–8)*
8.	मे0 जे0ए0एम0 मार्बल एण्ड मिनरल्स, पा0 श्री माता प्रसाद पुत्र श्री राम प्रसाद निवासी ग्राम पहाड़पुर, तहसील नरैनी, जनपद–बांदा।	चुनार	भगौतीदेई	180/2	2.50	26.08.2016	25.08.2026	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–9)*
9.	श्री अशोक कुमार मिश्र पुत्र श्री रमाकान्त मिश्र निवासी ग्राम विहारा, पोस्ट पीला कोठी, थाना– कोतवाली कर्वी, जनपद–चित्रकूट।	चुनार	भगौतीदेई	180/2	02.50	26.08.2016	25.08.2026	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–10)*
10.	श्री मो0 शाह पुत्र श्री जमात अली शाह निवासी ग्राम–हरहरपुर डुन्डा शुमाली, थाना–वहेड़ी, जनपद–बरेली।	चुनार	भगौतीदेई	732	2.50	23.08.2016	22.08.2026	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–11)*
11.	मे0 एस0आर0 डेवलपर्स, प्रो0 श्रीमती रेनू सिंह पत्नी श्री संदीप कुमार सिंह निवासी सा.कांसेनेशन कालिंदी विले फ्लैट संख्या–402, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ	चुनार	भगौतीदेई	180/2	3.00	22.11.2016	21.11.2026	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–12)*
12.	श्री स्वतंत्र सिंह पुत्र श्री सिद्धमान सिंह निवासी 592घ/53सी, राजीव नगर, थाना– पी0जी0आई0, जनपद–लखनऊ	चुनार	भगौतीदेई	180/2	2.50	22.11.2016	21.11.2026	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–13)*
13.	मो0 शमशाद पुत्र श्री मो0 इलियास निवासी मोहल्ला–म0नं0–578–ए, लाला महावीर प्रसाद रोड कसाई वार, सदर कैण्ट, अहमदपुर उर्फ कमलापुर दिलकुशा, थाना– कैण्ट, तहसील– सदर, जनपद–लखनऊ	चुनार	भगौतीदेई	180/2	2.50	22.11.2016	21.11.2026	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–14)*
14.	मे0 करूणा कन्सल्टेन्ट्स प्रा0लि0, डायरेक्टर श्रीमती भावना पाण्डेय पुत्री श्री लक्ष्मी दत्त पाण्डेय निवासी मोहल्ला 153/1, जसोला, नई दिल्ली स्थायी पता– हिम्मतपुर, मोटा हल्दू, तहसील लालकुआँ, हल्द्वानी, जनपद नैनीताल	चुनार	भगौतीदेई	705	02.50	20.12.2016	19.12.2026	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–15)*

Scanned with Oken Scanner

क्र0 सं0	पट्टाधारक का नाम व पता	पट्टे का विवरण				खनन पट्टे की अवधि		अभ्युक्ति
		तहसील	ग्राम	गाटा सं0	क्षेत्रफल (एकड में)	कब से	कब तक	
15.	मे0 करूणा कन्सल्टेन्ट्स प्रा0लि0, डायरेक्टर श्रीमती भावना पाण्डेय पुत्री श्री लक्ष्मी दत्त पाण्डेय निवासी मोहल्ला 153/1, जसोला, नई दिल्ली स्थायी पता– हिम्मतपुर, मोटा हल्दू, तहसील लालकुआँ, हल्द्वानी, जनपद नैनीताल	चुनार	भगौतीदेई	705	02.50	20.12.2016	19.12.2026	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–16)*
16.	मे0 करूणा कन्सल्टेन्ट्स प्रा0लि0, डायरेक्टर श्रीमती भावना पाण्डेय पुत्री श्री लक्ष्मी दत्त पाण्डेय निवासी मोहल्ला 153/1, जसोला, नई दिल्ली स्थायी पता– हिम्मतपुर, मोटा हल्दू, तहसील लालकुआँ, हल्द्वानी, जनपद नैनीताल	चुनार	भगौतीदेई	705	02.50	20.12.2016	19.12.2026	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–17)*
17.	श्री कमला शंकर यादव पुत्र श्री बाबा प्रसाद यादव निवासी ग्राम अहिरौली, पोस्ट शीतलगंज, थाना कोतवाली मंडियाहू, जनपद जौनपुर।	चुनार	भगौतीदेई	728	02.50	20.12.2016	19.12.2026	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–18)*
18.	श्री अखिलानन्द मिश्र पुत्र श्री राम सागर मिश्र निवासी ग्राम – मिश्रपुर, तहसील– सगड़ी, जनपद– आजमगढ़ व श्री आशीष कुमार तिवारी पुत्र श्री अशोक कुमार तिवारी निवासी मो0–51ग, कटरा राजा हिम्मत सिंह, तहसील व जनपद–अमेठी।	चुनार	भगौतीदेई	732	2.50	04.01.2017	03.01.2027	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–19)*
19.	श्री आखिलानन्द मिश्र पुत्र श्री राम सागर मिश्र निवासी ग्राम–मिश्रपुर, तहसील– सगड़ी, जनपद– आजमगढ व श्री आशीष कुमार तिवारी पुत्र श्री अशोक कुमार तिवारी निवासी नो0–51ग, कटरा राजा हिम्मत सिंह, तहसील व जनपद–अमेठी।	चुनार	भगौतीदेई	737	2.50	04.01.2017	03.01.2027	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–20)*
20.	श्री रमाशंकर दूबे पुत्र श्री सुरेन्द्र दूबे निवासी कम्हारी, ब्रह्मनगर, राबर्ट्सगंज, जनपद– सोनभद्र।	चुनार	सोनपुर	142	02.50	26.08.2016	25.08.2026	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–21)*
21.	श्री निक्शय पाण्डेय पुत्र श्री ऋषिकान्त पाण्डेय निवासी मो0 भटवा के पोखरी, तहसील सदर, जनपद–मीरजापुर।	चुनार	सोनपुर	142	02.50	27.08.2016	26.08.2026	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–22)*
22.	श्री चन्द्रभान सिंह पुत्र श्री हरिराज सिंह निवासी लाईन पार, चाऊ की वस्ती, जनपद–मुरादाबाद।	चुनार	सोनपुर	1क (ख0सं 0–39)	3.00	27.08.2016	26.08.2026	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–23)*
23.	श्री चन्द्रभान सिंह पुत्र श्री हरिराज सिंह निवासी लाईन पार, चाऊ की वस्ती, जनपद–मुरादाबाद।	चुनार	सोनपुर	1क (ख0सं 0–40)	3.00	27.08.2016	26.08.2026	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–24)*
24.	श्री सिद्धार्थ पुत्र श्री रामजय नि0 ग्राम चकजाता तह0 चुनार जनपद मीरजापुर	धुनार	चकजाता	आ0सं0 03	5.00	27.08.2016	26.08.2026	–

Scanned with Oken Scanne

क्र0 सं0	पट्टाधारक का नाम व पता	पट्टे का विवरण				खनन पट्टे की अवधि		अभ्युक्ति
		तहसील	ग्राम	गाटा सं0	क्षेत्रफल (एकड में)	कब से	कब तक	
25.	श्री बाबू नारायण कुशवाहा पुत्र श्री राम सहाय कुशवाहा निवासी मो0–रमेडी तरौस शहर–हमीरपुर एव श्री व्यास वर्मा पुत्र श्री त्रिवेणी प्रसाद वर्मा निवासी म0न0 568ख/219 गीतापल्ली, आलमबाग थाना कृष्णा नगर जनपद– लखनऊ	चुनार	सोनपुर चकजाता	497 व 198	5.00	22.11.2016	21.11.2026	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–25)*
26.	मे0 खाकी बाबा कन्स्ट्रक्शन कम्पनी प्रो0 श्री रमेश सिंह पुत्र श्री घुरहू सिंह निवासी इमरिती कालोनी, रावर्ट्सगंज, जनपद सोनभद्र।	चुनार	भगौतीदेई	732	2.50	26.10.2020	25.10.2030	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–26)*
27.	मे0 सत्य नारायण सिंह कन्स्ट्रक्शन प्रा0लि0 प्रो0 श्री सत्य नारायण सिंह पुत्र स्व0देवराज सिंह निवासी ग्राम नरायनपुर,पोस्ट चेनारी, रोहतास बिहार।	चुनार	भगौतीदेई	732	2.50	06.01.2022	05.01.2032	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–27)*
28.	मे0 सत्य नारायण सिंह कन्स्ट्रक्शन प्रा0लि0 प्रो0 श्री सत्य नारायण सिंह पुत्र स्व0 देवराज सिंह निवासी ग्राम नरायनपुर,पोस्ट चेनारी, रोहतास बिहार।	चुनार	भगौतीदेई	732	2.50	04.07.2022	03.07.2032	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–28)*
29.	श्री जावेद अहमद पुत्र श्री अली जमीर खाँ निवासी ग्राम रसूलपुर, थाना अदलहाट,तहसील चुनार, जनपद मीरजापुर।	चुनार	भगौतीदेई	730	2.50	21.07.2021	20.07.2031	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–29)*
30.	मे0 सत्य नारायण सिंह कन्स्ट्रक्शन प्रा0लि0 प्रो0 श्री सत्य नारायण सिंह पुत्र स्व0 देवराज सिंह निवासी ग्राम नरायनपुर, पोस्ट चेनारी, रोहतास बिहार।	चुनार	भगौतीदेई	180/2	3.00	06.01.2022	05.01.2032	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–30)*
31.	श्री संजय भाई पटेल पुत्र स्व0 जगदीश निवासी रामरसही, पोस्ट पटिहटा, तहसील चुनार, जनपद मीरजापुर।	चुनार	भगौतीदेई	180/2	3.00	05.01.2022	04.01.2032	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–31)*
32.	श्री संजय भाई पटेल पुत्र स्व0 जगदीश निवासी रामरसही, पोस्ट पटिहटा, तहसील चुनार, जनपद मीरजापुर।	चुनार	भगौतीदेई	180/2	3.00	11.05.2022	10.05.2032	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–32)*
33.	श्री चन्द्रवली यादव पुत्र श्री बिरजू निवासी देवनाथपुर, अधवार, जनपद मीरजापुर।	चुनार	भगौतीदेई	703	2.00	06.01.2022	05.01.2032	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–33)*
34.	मे0 विन्ध्यवासिनी इण्टरप्राइजेज प्रो0 श्री राजेन्द्र प्रसाद पाठक पुत्र स्व0 रामरूचि पाठक निवासी गुडिलाडीह, घोरावल, जनपद सोनभद्र।	चुनार	सोनपुर	157	4.00	21.07.2021	20.07.2031	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–34)*
35.	मे0 दिलीप बिल्डकान लिमिटेड, डायरेक्टर श्री दिलीप सूर्यवंशी पुत्र स्व0 शिव नारायण सूर्यवंशी निवासी प्लाट नं0–05, इनसाइड गोविन्द नारायण सिंह गेट, चूनाभट्टी कोलार रोड, भोपाल (म0प्र0)	चुनार	सोनपुर	1क	2.50	08.12.2020	07.12.2030	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–35)*

Scanned with Oken Scanne

क्र0 सं0	पट्टाधारक का नाम व पता	पट्टे का विवरण				खनन पट्टे की अवधि		अभ्युक्ति
		तहसील	ग्राम	गाटा सं0	क्षेत्रफल (एकड में)	कब से	कब तक	
36.	मे0 माँ शीतला स्टोन पा0 श्री मिथिलेश सिंह पुत्र श्री रामचरित्तर सिंह निवासी ग्राम अदलपुरा, थाना व तहसील चुनार, जनपद मीरजापुर।	चुनार	सोनपुर	1क	2.00	28.11.2018	27.11.2028	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–36)*
37.	मे0 आर0के0 कन्स्ट्रक्शन कम्पनी प्रो0 श्री राजकुमार सिंह पुत्र श्री विजय प्रताप सिंह निवासी गऊघाट, थाना कोतवाली शहर, जनपद मीरजापुर।	चुनार	सोनपुर	1क	5.00	09.11.2020	08.11.2030	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–37)*
38.	मे0 शैलपुत्री प्रो0 श्री लक्ष्मी शंकर मिश्रा पुत्र श्री विश्वनाथ मिश्रा निवासी ग्राम बिरमउवा, नकहरा, जनपद मीरजापुर।	चुनार	सोनपुर	142	2.50	23.12.2021	22.12.2031	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–38)*
39.	श्री गुलबदन पुत्र श्री सेतू निवासी ग्राम सोनपुर, तहसील चुनार, जनपद मीरजापुर।	चुनार	सोनपुर	170	3.00	31.12. 2021	30.12.2031	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–39)*
40.	मे0 लाईफमैप बिल्डर्स प्रा0लि0 श्री अजय कुमार सिंह पुत्र श्री वैजनाथ निवासी 51415 A अम्ब्रोसिया अपार्टमेन्ट, लंका, जनपद वाराणसी।	चुनार	सोनपुर	142	2.50	05.01. 2022	04.01.2032	खनन/परिवहन प्रतिबन्धित किये जाने सम्बन्धी आदेश *(संलग्नक–40)*

उक्त के सम्बन्ध में अवगत कराना है कि मा0 अधिकरण द्वारा पारित आदेश दिनांक 01.09.2022 के अनुपालन में गठित कंमेटी की रिपोर्ट दिनांक 03.02.2023 में उल्लिखित 40 खनन क्षेत्रों में से उपरोक्त तालिका के कमांक 24 पर उल्लिखित खनन पट्टा क्षेत्र तहसील–चुनार स्थित ग्राम–सोनपुर की आराजी सं0–01 रकबा–3.00 एकड़ पर उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (गिट्टी/बोल्डर/ पटिया) का खनन पट्टा दिनांक. 27.08.2016 से 26.08.2026 तक की अवधि के लिए स्वीकृत उल्लिखित है, जब कि प्रश्नगत खनन पट्टा श्री सिद्धार्थ पुत्र श्री रामजय नि0 चकजाता, तहसील–चुनार जनपद–मीरजापुर के पक्ष में दिनांक 14.03.2012 से 12.03.2022 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित था, जिसकी अवधि दिनांक 12.03.2022 को समाप्त हो गयी थी। तद्दिनांक से ही उक्त खनन पट्टा क्षेत्र में खनन कार्य संचालित नही है।

2. मा0 अधिकरण के उक्त आदेश दिनांक 27.04.2023 के अनुपालन में आच्छादित 26 स्टोन क्रेशर उद्योगों की स्थलीय जॉच कर आख्या उपलब्ध कराये जाने के सम्बन्ध में आदेश सं0–G000420/ O.A.No.521/2022 दिनांक 26.05.2023 द्वारा उपजिलाधिकारी चुनार, मीरजापुर, जिला खान अधिकारी, मीरजापुर, सहायक पर्यावरण अभियंता/क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड सोनभद्र (उ0प्र0) व क्षेत्राधिकारी (पुलिस) चुनार, मीरजापुर की संयुक्त समिति का गठन किया गया (संलग्नक–41)। उक्त गठित समिति द्वारा आच्छादित स्टोन क्रेशरों की जॉच के समय क्रेशर स्वामियों द्वारा जॉच समिति को दिनांक 20.06.2023 को प्रार्थना पत्र प्रेषित करते हुए यह अनुरोध किया गया कि "क्रेशर व सम्बन्धित रास्ते खराब मौसम के कारण कुछ अव्यवस्थित हो गये है, जिन्हे व्यवस्थित करने के लिए समय प्रदान करने की कृपा की जाये" (संलग्नक–42)। क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र के पत्र सं0–G000489/O.A.No.521/2022 दिनांक 26.06.2023 द्वारा स्टोन क्रेशरों के संयुक्त निरीक्षण हेतु दिनांक 29.06.2023 की तिथि नियत की गयी (संलग्नक–43)। जॉच समिति द्वारा सहायक पर्यावरण अभियंता व वैज्ञानिक सहायक, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र के साथ 26 स्टोन क्रेशर संयत्र की संयुक्त स्थलीय जॉच दिनांक 19.06.2023, 29.06.2023 एवं 01.07.2023 को की गयी।

Scanned with Oken Scanner

मा0 राष्ट्रीय हरित अधिकरण द्वारा दिनांक 27.04.2023 को पारित आदेश के समादर में विषयांकित प्रकरण में आख्या प्रस्तुत किये जाने हेतु कंसलटेन्ट (ज्यूडिशियल), मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली को पत्रांक सं0–5067/ एम0एम0सी0–30 खनिज/2022–23 दिनांक 01.07.2023 द्वारा पत्र प्रेषित करते हुए मा0 अधिकरण से 01 सप्ताह का अतिरिक्त समय प्रदान किये जाने का अनुरोध किया गया, जो कि संलग्नक–44 पर संलग्न है।

समिति की संयुक्त आख्या क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र के माध्यम से दिनांक 13.07.2023 को प्रस्तुत की गयी है, जो कि संलग्नक–45 पर संलग्न है। दिनांक 13.07.2023 को आख्या प्रेषित किये जाने के कारण मा0 अधिकरण के समक्ष विषयगत वाद में सुनवाई की नियत तिथि दिनांक 03.07.2023 को अनुपालन आख्या प्रेषित किया जाना सम्भव नही हो सका है, जिसके लिए समिति के सदस्य क्षमा प्रार्थी है।

तदनुसार मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 एवं दिनांक 03.07.2023 के अनुपालन में मा0 अधिकरण को प्रेषित किये जाने हेतु अनुपालन आख्या सादर प्रेषित है।

संलग्नकः–यथोपरि।

13/7/2023
(शैलेन्द्र सिंह)
ज्येष्ठ खान अधिकारी
मीरजापुर

13.07.023
(शिव प्रताप शुक्ल)
अपर जिलाधिकारी (वि0/रा0),
मीरजापुर

(संतोष कुमार मिश्रा)
पुलिस अधीक्षक
मीरज़ापुर

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

Scanned with Oken Scanner

संलग्नक 1

"BY EMAIL"

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
ORIGINAL APPLICATION NO. 521 OF 2022
Sampurna Nand Vs State of Uttar Pradesh & Anr.

To

1. M/s Sunil Kumar Pandey
S/o Shri Devi Prasad Pandey resident-Vakilal Tandon ji's street, Wasliganj District-Mirzapur.

2. Shri Rajesh Bhai Patel
S/o Late Jagdish Singh, Resident-Village-Ramrasahi, PO- Parihata, Chunar, District-Mirzapur.

3. Shri Neeraj Upadhyay
S/o Shri Harishankar Upadhyay, Resident Village & PO Parihata, Tehsil-Chunar District-Mirzapur.

4. Mrs. Vijetha Singh
wife of Mr. Hemant Kumar Singh, resident of Village-Patel Nagar (Garaudi), PO-Adalhat, District-Mirzapur.

5. Shri Abhay Singh
S/o Shri Jagat Narayan Singh, Resident-Village-Lalpur, Ahraura, Tehsil-Ghunar District-Mirzapur.

6. Mrs. Amrita Singh
wife of Mr. Vishal Singh, Resident-MS- J-12/15, H-3 Bauliabagh, Ram Katora, Chetganj, Sadar, District-Varanasi

7. Shri Ganga Sagar Singh
S/o Shri Meghwaran Singh, Resident-Village-Karampur, Tehsil-Saidpur, Janpadh-Ghazipur

8. M/s J.A.M Marble & Mineral
Pa. Shri Mata Prasad S/o Shri Ram Prasad, Resident-Village-Pahadpur, Tehsil-Nerni, Janpadh-Banda

9. Shri Ashok Kumar Mishr
S/o Shri Ramakant Mishr, Resident-Village-Bihara, Post- Pila Kothi, Thana-Kotwali Karvi, Janpadh-Chitrakoot

10. Md Shah
S/o Shri Jamat Ali Shah, Resident-Village- Harharpur Dundā Shubhali, Police Station-Baheri, District-Bareilly.

11. M/s SR Developers
Prof. Mrs. Renu Singh wife of Mr. Sandeep Kumar Singh, Road. Coronation Kalindi Ville Flat Number-402, Vibhuti Khand, Gomti Nagar, District-Lucknow

12. Shri Svatantra Singh
S/o Shri Sidhnath Singh, Resident-592C/53C, Rajiv Nagar, Thana-P.G.I., Janpadh-Lucknow

13. Md Shamshad
S/o Mo. Ilyas, Resident- Mohalla No. 578-A Lala Mahavir Prasad Road Kasai Par, Sadar Cantt., Ahmedpur alias Kamlapur Dilkusha, Thana-Cantt, Tehsil Sadar, District- Lucknow.

14. M/s Karuna Consultants Pvt Ltd
Director Smt. Bhavna Pandey daughter of Shri Lakshmi Dutt Pandey, Resident- Mohalla -153/1, Jasola, New Delhi, Permanent Address- Himmatpur, Mota Haldu Teh Lalkuan Haldwani, District-Nainital.

15. M/s Karuna Consultants Pvt Ltd
Director Smt. Bhavna Pandey daughter of Shri Lakshmi Dutt Pandey, Resident Mohalla - 153/1, Jasola, New Delhi. Permanent Address- Himmatpur, Mota Haldu, Tehsil- Lalkuan, Haldwani, District-Nainital.

16. M/s Karuna Consultants Pvt Ltd
Director Smt. Bhavna Pandey daughter of Shri Lakshmi Dutt Pandey, Resident Mohalla - 153/1, Jasola, New Delhi. Permanent Address- Himmatpur, Mota Haldu,

Scanned with CamScanner

Tehsil- Lalkuan, Haldwani, District-Nainital.

17. M/s Kamla Shankar Yadav
S/o Shri Baba Prasad Yadav, Resident of Village Ahirauli
Post- Sheetalganj, Thana Kotwali Madiyahu District Jaunpur.

18. Mr. Akhilanand Mishra
S/o Mr. Ramsagar Mishra, Resident of Village-Mishrapur,
Tehsil-Sagdi, District Azamgarh and
Mr. Ashish Kumar Tiwari S/o Mr. Ashok Kumar Tiwari,
Resident of Mohd- 51G, Katra Raja Himmat Singh, Tehsil and District Amethi.

19. Mr. Akhilanand Mishra
S/o Mr. Ramsagar Mishra, Resident of Village-Mishrapur,
Tehsil-Sagdi, District Azamgarh and
Mr. Ashish Kumar Tiwari S/o Mr. Ashok Kumar Tiwari,
Resident of Mohd- 51G, Katra Raja Himmat Singh, Tehsil and District Amethi.

20. Shri Ramashankar Dubey
S/o Shri Surendra Durd R/o Kamhari,
Brahmanagar, Robertsganj, District Sonbhadra

21. Shri Nikshay Pandey
son of Shri Rishikant Pandey,
Resident of Moh. Bhatva ke Pokhri, Tehsil-Sadar, Janpadh-Mirzapur

22. Shri Chandrabhan Singh
son of Mr. Hariraj Singh, Resident-Line Par, Chau Ki Basti, District- Moradabad

23. Mr. Chandrabhan Singh
S/o Mr. Hariraj Singh, Resident- Line Par, Chau Ki Basti, District- Moradabad

24. Shri Siddharth
Prof., S/c Shri Ramjay Shri. Village- Chakjata, Tehsil- Chunar, District- Mirzapur.

25. Shri Babu Narayan Kushwaha
s/o Shri Ram Sahay Kushwaha, Resident Mo. Ramedi Taraus, City- Hamirpur and
Shri Vyas Verma
s/o Shri Triveni Prasad Verma, Resident M.No.-568B/219, Gitapalli.
Alam Bagh, Police Station- Krishna Nagar, District- Lucknow.

26. Mr. Khaki Baba Construction Company
Prof. Mr. Ramesh Singh S/o Mr. Ghurhu Singh, Resident Imarti Colony,
Robertsganj, District-Sonbhadra.

27. M/s Satya Narayan Singh Construction Pvt. Ltd.
Prof. Shri Satya Narayan Singh S/o Late Devraj Singh,
Resident Village Narayanpur, Post-Chenari, Rohtas, Bihar.

28. M/s Satya Narayan Singh Construction Pvt. Ltd.
Prof. Shri Satya Narayan Singh S/o Late Devraj Singh,
Resident Village Narayanpur Post-Chenari, Rohtas Bihar.

29. Mr. Javed Ahmed
S/o Mr. Ali Jamir Khan, Resident of Village-Rasulpur,
Police Station-Adalhat, Tehsil-Chunar, District- Mirzapur.

30. M/s Satya Narayan Singh Construction Pvt. Ltd.
Prof. Shri Satya Narayan Singh S/o Late Devraj Singh,
Resident Village Narayanpur Post-Chenari, Rohtas, Bihar.

31. Shri Sanjay Bhai Patel
S/o Late Jagdish, Resident Ramrasahi, Post-Parihta,
Tehsil-Dhunar, District-Mirzapur.

32. Shri Sanjay Bhai Patel
S/o Late Jagdish, Resident Ramrasahi, Post-Parihta,
Tehsil-Dhunar, District-Mirzapur.

33. Mr. Chandrabali Yadav
S/o Mr. Birju resident of Devnathpur, Adhwar, District- Mirzapur.

34. M/s Vindhyavasini Enterprises
Prof. Shri Rajendra Prasad Pathak, son of late Ramruchi Pathak,
Resident of Mudiladih, Ghoraval, District-Sonbhadra.

35. M/s Dilip Buildcon Limited
Director Sh.Dilip Suryavanshi S/o Late Shiv Narayan Suryavanshi,
Resident Plot No.05 Inside Govind Narayan Singh Gate,
Chuna Bhatti Kolar Road, Bhopal (M.P.).

36. M/s Sheetla Stone
P/o Mr. Mithilesh Singh S/o Mr. Ramcharittar Singh,

Scanned with CamScanner

अनुलग्नक -1

37. M/s RK Construction Company
Prof. Shri Rajkumar Singh s/o Shri Vijay Pratap Singh,
Resident- Gaughat, Thana Kotwali District- Mirzapur
38. M/s Shailputri
Prof. Shri Lakshmi Shankar Mishra s/o Shri Vishwanath Mishra,
Resident of Village-Birmauva, Nakhara, District- Mirzapur.
39. Mr. Gulbadan
S/o Mr. Setu, resident of village Sonpur,
Tehsil-Chunar, District- Mirzapur.
40. M/s Lifemap Builders Pvt. Ltd.
Shri Ajay Kumar Singh,
S/o Shri Baijnath, Resident- 51415A,
Ambrosia Appartment, Lanka, District-Varanasi

(RESPONDENT No. 4 To 43)

NOTICE

Whereas the above titled Application was listed before the Hon'ble Tribunal on 27.04.2023 (copy of order, petition and report are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

> "8. In view of the averments made in the application and observations/recommendations made in the report, we consider it appropriate to have the response of State of Uttar Pradesh, through its Chief Secretary, Director, Directorate of Mining and Geology, Uttar Pradesh, State PCB and all the project proponents who are impleaded as respondents no. 1 to 43. The registry is directed to prepare memo of parties and attach the same with the application.
>
> 9. Mr. Mukesh Verma, Advocate has appeared for respondents no. 1 and 2 and Mr. Pradeep Misra, Advocate has appeared for respondent no. 3.
>
> 10. Notices be issued to the respondents no. 4 to 43-project proponents and notices be served on them through the District Magistrate, Mirzapur. For this purpose notices issued to the project proponents be sent to the District Magistrate through email for getting the service of the same effected on them and sending his report in this regard.
>
> 17. List for further consideration on 03.07.2023."

-******-

2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 03rd July, 2023, at Faridkot House, Copernicus Marg, New Delhi-110001 through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file responses/replies, as per directions of the Hon'ble Tribunal vide Order dated 27.04.2023.

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

4. Given under my hand and the seal of this Tribunal, on this 08th May, 2023.

Note: *(For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in)*

Consultant (Judicial), NGT

NATIONAL GREEN TRIBUNAL * Principal Bench, New Delhi *

Scanned with CamScanner

संलग्नक - 2

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक ५।७७१/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्री सुनील कुमार पाण्डेय
पुत्र श्री देवी प्रसाद पाण्डेय
नि0 बांकेलाल टण्डन की गली, वासलीगंज,
जनपद मीरजापुर।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–730 में रकबा 2.00 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 12.08.2014 से 11.08.2024 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के कम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक-3

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4892/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्री राजेश भाई पटेल
पुत्र स्व0 जगदीश सिह
निवासी ग्राम–रामरसही, पो0 पटिहटा चुनार,
जनपद –मीरजापुर।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–180/2 में रकबा 5.00 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 15.11.2014 से 14.11.2024 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।
प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के कम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

अनुलग्नक-4

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक4888/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/06/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्री नीरज उपाध्याय पुत्र श्री हरिशंकर उपाध्याय
निवासी ग्राम व पोस्ट पटिहटा, तहसील चुनार,
जनपद मीरजापुर।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–703 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (गिट्टी/बोल्डर/पटिया) का खनन पट्टा दिनांक 26.08.2016 से 25.08.2026 तक 10 वर्ष की अवधि हेतु स्वीकृत है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के कम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक-5

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4890/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्रीमती विजेता सिंह पत्नी श्री हेमन्त कुमार सिंह
निवासी ग्राम पटेलनगर (गरौड़ी), पोस्ट अदलहाट,
जनपद– मीरजापुर।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–705 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 23.08.2016 से 22.08.2026 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के कम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

अनुलग्नक-6

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक4882(01)/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/06/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द वनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्री अभय सिंह पुत्र श्री जगत नरायन सिह
निवासी ग्राम लालपुर, अहरौरा,
तहसील चुनार, जनपद– मीरजापुर।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–705 में रकवा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (गिट्टी/बोल्डर/पटिया) का खनन पट्टा दिनांक 26.08.2016 से 25.08.2026 तक 10 वर्ष की अवधि हेतु स्वीकृत है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द वनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिवन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के क्रम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एंवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक-7

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4893/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्रीमती अमृता सिंह पत्नी श्री विशाल सिंह
निवासी म0सं0–जे.12/15 एच–3, बौलियाबाग,
राम कटोरा, चेतगंज, सदर, जनपद–वाराणसी।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–728 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 23.08.2016 से 22.08.2026 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... *In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.*

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के क्रम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक-8

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4894/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्री गंगा सागर सिंह पुत्र श्री मेघवरन सिंह
निवासी ग्राम–करमपुर, तहसील– सैदपुर,
जनपद–गाजीपुर।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–730 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 23.08.2016 से 22.08.2026 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के क्रम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

अनुलग्नक-9

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4895/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

मे0 जे0ए0एम0 मार्बल एण्ड मिनरल्स,
पा0 श्री माता प्रसाद पुत्र श्री राम प्रसाद
निवासी ग्राम पहाड़पुर, तहसील नरैनी, जनपद– बांदा।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–180/2 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 26.08.2016 से 25.08.2026 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के क्रम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

अनुलग्नक -10

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4898(1)/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्री अशोक कुमार मिश्र पुत्र श्री रमाकान्त मिश्र
निवासी ग्राम बिहारा, पोस्ट पीला कोठी,
थाना– कोतवाली कर्वी, जनपद–चित्रकूट।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–180/2 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (गिट्टी/बोल्डर/पटिया) का खनन पट्टा दिनांक 26.08.2016 से 25.08.2026 तक 10 वर्ष की अवधि हेतु स्वीकृत है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के क्रम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

अनुलग्नक - 11

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4896/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्री मो0 शाह पुत्र श्री जमात अली शाह
निवासी ग्राम–हरहरपुर डुन्डा शुभाली,
थाना–बहेड़ी, जनपद–बरेली।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–732 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 23.08.2016 से 22.08.2026 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के कम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक- 12

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4897/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

मे0 एस0आर0 डेवलपर्स, प्रो0 श्रीमती रेनू सिंह
पत्नी श्री संदीप कुमार सिंह निवासी सा.कोरोनेशन कालिंदी
विले फ्लैट संख्या–402, विभूति खण्ड, गोमती नगर, जनपद–लखनऊ

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–180/2 में रकबा 3.00 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 22.11.2016 से 21.11.2026 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के कम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक -13

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक५७७(।)/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/ 6 /2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्री स्वतंत्र सिंह पुत्र श्री सिद्धमान सिंह
निवासी 592घ/53सी, राजीव नगर,
थाना– पी0जी0आई0, जनपद–लखनऊ

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–180/2 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (गिट्टी/बोल्डर/पटिया) का खनन पट्टा दिनांक 22.11.2016 से 21.11.2026 तक 10 वर्ष की अवधि हेतु स्वीकृत है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के कम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

अनुलग्नक-14

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक५७।५(1)/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

मो0 शमशाद पुत्र श्री मो0 इलियास
निवासी मोहल्ला–म0नं0–578–ए,
लाला महावीर प्रसाद रोड कसाई बार, सदर कैण्ट,
अहमदपुर उर्फ कमलापुर दिलकुशा, थाना– कैण्ट,
तहसील– सदर, जनपद–लखनऊ

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–180/2 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (गिट्टी/बोल्डर/पटिया) का खनन पट्टा दिनांक 22.11.2016 से 21.11.2026 तक 10 वर्ष की अवधि हेतु स्वीकृत है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के क्रम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक-15

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4898/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

मे0 करूणा कन्सल्टेन्ट्स प्रा0लि0,
डायरेक्टर श्रीमती भावना पाण्डेय पुत्री श्री लक्ष्मी दत्त पाण्डेय
निवासी मोहल्ला 153/1, जसोला, नई दिल्ली स्थायी
पता– हिम्मतपुर, मोटा हल्दू, तहसील लालकुआँ, हल्द्वानी, जनपद नैनीताल

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–705 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 20.12.2016 से 19.12.2026 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।
प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के कम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक-16

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4899/एम0एम0सी0-30/खनिज/2023-24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

मे0 करुणा कन्सल्टेन्ट्स प्रा0लि0,
डायरेक्टर श्रीमती भावना पाण्डेय पुत्री श्री लक्ष्मी दत्त पाण्डेय
निवासी मोहल्ला 153/1, जसोला, नई दिल्ली स्थायी
पता- हिम्मतपुर, मोटा छल्दू, तहसील लालकुआँ, छल्दानी, जनपद नैनीताल

आपके पक्ष में जनपद-मीरजापुर की तहसील-चुनार स्थित ग्राम-भगौतीदेई की आराजी संख्या-705 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 20.12.2016 से 19.12.2026 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :-

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के क्रम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

अनुलग्नक-17

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4899/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

मे0 करूणा कन्सल्टेन्ट्स प्रा0लि0,
डायरेक्टर श्रीमती भावना पाण्डेय पुत्री श्री लक्ष्मी दत्त पाण्डेय
निवासी मोहल्ला 153/1, जसोला, नई दिल्ली स्थायी
पता– हिम्मतपुर, मोटा हल्दू, तहसील लालकुआँ, हल्द्वानी, जनपद नैनीताल

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–705 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 20.12.2016 से 19.12.2026 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के क्रम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक-18

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 49 ठ0/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्री कमला शंकर यादव पुत्र श्री बाबा प्रसाद यादव
निवासी ग्राम अहिरौली, पोस्ट शीतलगंज,
थाना कोतवाली मंडियाहू, जनपद जौनपुर।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–728 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 20.12.2016 से 19.12.2026 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के क्रम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

अनुलग्नक-19

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक ५१७१/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्री अखिलानन्द मिश्र पुत्र श्री राम सागर मिश्र
निवासी ग्राम–मिश्रपुर, सगड़ी, जनपद– आजमगढ़ व
श्री आशीष कुमार तिवारी पुत्र श्री अशोक कुमार तिवारी
निवासी मो0–51ग, कटरा राजा हिम्मत सिंह, जनपद–अमेठी।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–732 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 04.01.2017 से 03.01.2027 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के कम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

अनुलग्नक - 20

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4902/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्री अखिलानन्द मिश्र पुत्र श्री राम सागर मिश्र
निवासी ग्राम–मिश्रपुर, सगड़ी, जनपद– आजमगढ़ व
श्री आशीष कुमार तिवारी पुत्र श्री अशोक कुमार तिवारी
निवासी मो0–51ग, कटरा राजा हिम्मत सिंह, जनपद–अमेठी।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–737 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 04.01.2017 से 03.01.2027 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पास्ति आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... *In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.*

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।
प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के कम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक - 21

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 5316/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/06/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्री रमाशंकर दूबे पुत्र श्री सुरेन्द्र दूबे
निवासी कम्हारी, ब्रह्मनगर, राबर्ट्सगंज,
जनपद– सोनभद्र।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–सोनपुर की आराजी संख्या–142 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 26.08.2016 से 25.08.2026 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के क्रम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

अनुलग्नक - 22

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4963/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्री निक्शय पाण्डेय पुत्र श्री ऋषिकान्त पाण्डेय
निवासी मो0 भटवा के पोखरी, तहसील सदर,
जनपद–मीरजापुर।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–सोनपुर की आराजी संख्या–142 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 27.08.2016 से 26.08.2026 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के कम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक-23

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4918(1)/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्री चन्द्रभान सिंह पुत्र श्री हरिराज सिंह
निवासी लाईन पार, चाऊ की बस्ती,
जनपद–मुरादाबाद।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–सोनपुर की आराजी संख्या–1क (ख0सं0–39) में रकबा 3.00 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (गिट्टी/बोल्डर/पटिया) का खनन पट्टा दिनांक 27.08.2016 से 26.08.2026 तक 10 वर्ष की अवधि हेतु स्वीकृत है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... *In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.*

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के कम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक-24

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक५९।६(।)/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्री चन्द्रभान सिंह पुत्र श्री हरिराज सिंह
निवासी लाईन पार, चाऊ की बस्ती,
जनपद–मुरादाबाद।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–सोनपुर की आराजी संख्या–1क (ख0सं0–40) में रकबा 3.00 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (गिट्टी/बोल्डर/पटिया) का खनन पट्टा दिनांक 27.08.2016 से 26.08.2026 तक 10 वर्ष की अवधि हेतु स्वीकृत है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के कम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

अनुलग्नक-25

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक ५१७(ii)/ एम0एम0सी0–30 / खनिज / 2023–24 दिनांक 21 / 6 /2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्री बाबू नारायण कुशवाहा पुत्र श्री राम सहाय कुशवाहा
निवासी मो0–रमेडी तरौस शहर–हमीरपुर एव
श्री व्यास वर्मा पुत्र श्री त्रिवेणी प्रसाद वर्मा
निवासी म0न0 568ख/219 गीतापल्ली, आलमबाग
थाना कृष्णा नगर जनपद– लखनऊ

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–सोनपुर चकजाता की आराजी संख्या–497 व 198 में रकबा 5.00 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (गिट्टी/बोल्डर/पटिया) का खनन पट्टा दिनांक 22.11.2016 से 21.11.2026 तक 10 वर्ष की अवधि हेतु स्वीकृत है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के क्रम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक-26

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4290(1)/ एन0एम0सी0–30 / खनिज / 2023–24 दिनांक 21 / 6 / 2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521 / 2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

मे0 खाकी बाबा कन्स्ट्रक्शन कम्पनी
प्रो0 श्री रमेश सिंह पुत्र श्री घुरहू सिंह
निवासी इमरिती कालोनी, राबर्ट्सगंज, जनपद सोनभद्र।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–मगौतीदेई की आराजी संख्या–732 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (गिट्टी / बोल्डर / पटिया) का खनन पट्टा दिनांक 26.10.2020 से 25.10.2030 तक 10 वर्ष की अवधि हेतु स्वीकृत है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521 / 2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानो के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियन्त्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521 / 2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष मे स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन / परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्राक व तद्दिनाक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एव आवश्यक कार्यवाही हेतु प्रेषित –

1 कसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के क्रम में सादर सूचनार्थ प्रेषित।
2 सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3 निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक- 27

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 1964 / एम0एम0सी0–30 / खनिज / 2023–24 दिनांक 21/ 6 /2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

मे0 सत्य नारायण सिंह कन्स्ट्रक्शन प्रा0लि0
प्रो0 श्री सत्य नारायण सिंह पुत्र स्व0 देवराज सिंह
निवासी ग्राम नरायनपुर, पोस्ट चेनारी, रोहतास बिहार।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–732 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 06.01.2022 से 05.01.2032 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... *In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.*

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के क्रम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

अनुलग्नक-28

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4905/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

मे0 सत्य नारायण सिंह कन्स्ट्रक्शन प्रा0लि0
प्रो0 श्री सत्य नारायण सिंह पुत्र स्व0 देवराज सिंह
निवासी ग्राम नरायनपुर, पोस्ट चेनारी, रोहतास बिहार।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–732 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 04.07.2022 से 03.07.2032 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के क्रम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक-29

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4966/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्री जावेद अहमद पुत्र श्री अली जमीर खाँ
निवासी ग्राम रसूलपुर, थाना अदलहाट,
तहसील चुनार, जनपद मीरजापुर।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–730 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 21.07.2021 से 20.07.2031 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के क्रम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक-30

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4967/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

मे0 सत्य नारायण सिंह कन्स्ट्रक्शन प्रा0लि0
प्रो0 श्री सत्य नारायण सिंह पुत्र स्व0 देवराज सिंह
निवासी ग्राम नरायनपुर, पोस्ट चेनारी, रोहतास बिहार।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–180/2 में रकबा 3.00 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 06.01.2022 से 05.01.2032 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् हैं :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के कम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक-3।

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4908/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्री संजय भाई पटेल पुत्र स्व0 जगदीश
निवासी रामरसही, पोस्ट पटिहटा, तहसील चुनार,
जनपद मीरजापुर।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–180/2 में रकबा 3.00 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 05.01.2022 से 04.01.2032 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के क्रम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

अनुलग्नक-32

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4909/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्री संजय भाई पटेल पुत्र स्व0 जगदीश
निवासी रामरसही, पोस्ट पटिहटा, तहसील चुनार,
जनपद मीरजापुर।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–भगौतीदेई की आराजी संख्या–180/2 में रकबा 3.00 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 11.05.2022 से 10.05.2032 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के कम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

अनुलग्नक - 33

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4910/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्री चन्द्रबली यादव पुत्र श्री बिरजू
निवासी देवनाथपुर, अधवार, जनपद मीरजापुर।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–मगौतीदेई की आराजी संख्या–703 में रकबा 2.00 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 06.01.2022 से 05.01.2032 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के कम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

अनुलग्नक-34

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4911 /एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/ 6 /2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

मे0 विन्ध्यवासिनी इण्टरप्राइजेज
प्रो0 श्री राजेन्द्र प्रसाद पाठक पुत्र स्व0 श्री रामरूचि पाठक
निवासी मुडिलाडीह, घोरावल, जनपद सोनभद्र।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–सोनपुर की आराजी संख्या–157 में रकबा 4.00 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 21.07.2021 से 20.07.2031 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के कम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक-35

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4912/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

मे0 दिलीप बिल्डकान लिमिटेड, डायरेक्टर श्री दिलीप सूर्यवंशी
पुत्र स्व0 शिव नारायण सूर्यवंशी निवासी प्लाट नं0–05,
इनसाइड गोविन्द नारायण सिंह गेट, चूनाभट्टी कोलार रोड, भोपाल (म0प्र0)

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–सोनपुर की आराजी संख्या–1क में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 08.12.2020 से 07.12.2030 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।
प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के क्रम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक - 36

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक ५९१८ / एम0एम0सी0–30 / खनिज / 2023–24 दिनांक 21/06/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

मे0 माँ शीतला स्टोन पा0 श्री मिथिलेश सिंह
पुत्र श्री रामचरित्तर सिंह निवासी ग्राम अदलपुरा,
थाना व तहसील चुनार, जनपद मीरजापुर।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–सोनपुर की आराजी संख्या–1क में रकबा 2.00 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 28.11.2018 से 27.11.2028 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के क्रम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक 37

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4591(1)/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

मे0 आर0के0 कन्स्ट्रक्शन कम्पनी
प्रो0 श्री राजकुमार सिंह पुत्र श्री विजय प्रताप सिंह
निवासी गऊघाट, थाना कोतवाली शहर, जनपद मीरजापुर।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–सोनपुर की आराजी संख्या–1क में रकबा 5.00 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (गिट्टी/बोल्डर/पटिया) का खनन पट्टा दिनांक 09.11.2020 से 08.11.2030 तक 10 वर्ष की अवधि हेतु स्वीकृत है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के क्रम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक-31

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4963(1)/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/ 6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

मे0 शैलपुत्री प्रो0 श्री लक्ष्मी शंकर मिश्रा
पुत्र श्री विश्वनाथ मिश्रा निवासी ग्राम बिरमउवा,
नकहरा, जनपद मीरजापुर।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–सोनपुर की आराजी संख्या–142 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (गिट्टी/बोल्डर/पटिया) का खनन पट्टा दिनांक 23.12.2021 से 22.12.2031 तक 10 वर्ष की अवधि हेतु स्वीकृत है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के कम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक-39

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक 4913/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

श्री गुलबदन पुत्र श्री सेतू
निवासी ग्राम सोनपुर, तहसील चुनार,
जनपद मीरजापुर।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–सोनपुर की आराजी संख्या–170 में रकबा 3.00 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 31.12.2021 से 30.12.2031 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के कम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक-५०

कार्यालय जिलाधिकारी, मीरजापुर।

(खनिज अनुभाग)

पत्रांक ५९१५/एम0एम0सी0–30/खनिज/2023–24 दिनांक 21/6/2023

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

नोटिस

मे0 लाईफमैप बिल्डर्स प्रा0लि0
श्री अजय कुमार सिंह पुत्र श्री बैजनाथ
निवासी 51415 । अम्ब्रोसिया अपार्टमेन्ट, लंका,
जनपद वाराणसी।

आपके पक्ष में जनपद–मीरजापुर की तहसील–चुनार स्थित ग्राम–सोनपुर की आराजी संख्या–142 में रकबा 2.50 एकड़ क्षेत्र में उपलब्ध उपखनिज ईमारती पत्थर सैण्डस्टोन (खण्डा/गिट्टी/बोल्डर) का खनन पट्टा दिनांक 05.01.2022 से 04.01.2032 तक 10 वर्ष की अवधि हेतु स्वीकृत/निष्पादित है। उक्त खनन पट्टें के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के कार्यकारी अंश निम्नवत् है :–

..... In view of the facts and circumstances of the case that all the mining lease project proponents have not obtained CTE/CTO from UPPCB and consequent violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by the mining lease project proponents, we direct all the mining lease project proponents to cease and desist from committing or causing any violation of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and no further mining shall be carried on in the mining lease in question till further orders to the contrary by this Tribunal.

आप द्वारा उक्त स्वीकृत खनन पट्टा क्षेत्र हेतु *Air (Prevention and Control of Pollution) 1974 and the Air (Prevention and Control of Pollution) Act, 1981* में उल्लिखित प्राविधानों के अन्तर्गत आज दिनांक तक उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE/CTO प्राप्त कर प्रस्तुत नही किया गया है।

अतः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त ओ0ए0 सं0 521/2022 में पारित आदेश दिनांक 27.04.2023 के समादर में आपके पक्ष में स्वीकृत उक्त खनन पट्टा क्षेत्र से खनन/परिवहन कार्य अग्रिम आदेश तक प्रतिबन्धित किया जाता है।

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांक।

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. कंसलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली को उनके पत्र दिनांक 08.05.2023 के कम में सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।

जिलाधिकारी,
मीरजापुर।

Scanned with CamScanner

संलग्नक 41

Annexure No 1

कार्यालय जिलाधिकारी, मीरजापुर

पत्रांक–[illegible]/ O.A. No. 521/2022 दिनांक–26/05/2023

आदेश

मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 नं0–521/2022 सम्पूर्णानन्द बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 01.09.2022 के अनुपालन में संयुक्त समिति द्वारा प्रेषित की गयी रिपोर्ट में दी गयी संस्तुतियों के मुख्य अंश निम्नवत् हैः–

"....5.15 Controlling of dust emission is a challenge in the area in question, therefore, committee in view that a Joint Committee will constituted by local administration comprising of State PCB, Mining Department, concerned SDMs and Police to review the situation of dust arising from Stone Crushers operational in the areas and compliances of the CTO condition imposed by U.P. Pollution Control Board and if any violation is found by any of the Stone Crusher unit recommendation be sent to State PCB to revoke the CTO granted and take further necessary action as per provisions of Air (Prevention and Control of Pollution) Act, 1981 and Environmental compensation should be imposed against the violaters for the defaulting days."

उक्त समिति द्वारा दी गयी संस्तुति के आलोक में मा0 राष्ट्रीय हरित अधिकरण द्वारा उक्त प्रकरण में पारित आदेश दिनांक–27.04.2023 के मुख्य अंश निम्नवत् हैः–

"....7. The Joint Committee is directed to undertake requisite visits to each of the 26 stone crushers, verify the factual position regarding compliance with consent conditions and submit its report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF....."

उपरोक्त वर्णित एन0जी0टी0 द्वारा पारित आदेश दिनांक–27.04.2023 के अनुपालन हेतु निम्नानुसार समिति का गठन किया जाता हैः–

1. उपजिलाधिकारी, चुनार, मिर्जापुर।
2. जिला खान अधिकारी, मिर्जापुर।
3. सहायक पर्यावरण अभियंता/क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र।
4. क्षेत्राधिकारी (पुलिस), चुनार, मिर्जापुर।

उपरोक्त समिति को निर्देशित किया जाता है कि उक्त प्रकरण के अन्तर्गत आच्छादित 26 स्टोन क्रशर उद्योगों की स्थलीय जाँच कर वस्तुस्थिति की आख्या स्पष्ट संस्तुति सहित अधोहस्ताक्षरी को विलम्बतम् 15 दिवस के अन्तर्गत प्रेषित करें, जिससे तद्नुसार आख्या मा0 राष्ट्रीय हरित अधिकरण को प्रेषित की जा सके।

जिलाधिकारी,
मीरजापुर।

पत्रांक व तद्दिनांकः–
प्रतिलिपिः– समस्त सदस्यों को अनुपालनार्थ।

जिलाधिकारी,
मीरजापुर।

संलग्नक - 42

Annexure

सेवा में,

श्रीमान् उपजिलाधिकारी महोदय,
चुनार मीरजापुर।

विषय :— ग्राम सभा सोनपुर, चकजाता, भगवती देई व वियाहुर में स्थापित प्रश्नगत 26 कशर प्लांटो के निरीक्षण के संदर्भ में।

महोदय,

निवेदन है कि हम प्रार्थीगण कशर संचालन कार्य करते है, जिसमें हमारे अलावा बहुसंख्य लोग रोजगार से लाभान्वित है। विगत कुछ दिनों पूर्व से किसी व्यक्ति की शिकायत पर माननीय एन0जी0टी0 के निर्देश पर हमारे कशरों पर कुछ जॉच सम्बन्धित कार्य माननीय उप जिलाधिकारी महोदय चुनार के के नेतृत्व में 19.06.2023 को की गयी जिसकी पूर्व सूचना किसी भी क्रशर संचालक को नही दी गयी, जिससे जॉच प्रकिया सुचारू रूप से पूर्ण नही हो सकी।

अतः महोदय से निवेदन है कि हमारे कशर व सम्बन्धित रास्ते खराब मौसन के कारण कुछ अव्यवस्थित हो गये है। जिनको व्यवस्थित करने के लिए हमें 4 सप्ताह का समय प्रदान करने की कृपा करें व हमारे कशर प्लांटो का निरीक्षण 20 जुलाई के पश्चात् कभी भी कराने की कृपा करें।

धन्यवाद।

दिनांक– 20.06.2023

प्रार्थीगण

राज स्टोन क्रेशर्स
2/421 M/S Rajesh Bhai Patel
PBR Infratech
Ideal Visions
Abhiyan Construction
अष्टभुजा स्टोन क्रेशर, राजेश पाण्डेय
Sanjay Kumar
Uma Stone
S.M.S Construction
मो शीतला स्टोन

संलग्नक 43

Annexure-

क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

संदर्भ संख्याः-
Ref.No.: G0004489/O.A No - 521/2023

दिनांकः-
Date: 26/06/2023

सेवा में,

समस्त स्टोन क्रशर,
सूची संलग्न (क्र0सं0–01 से 28),
जनपद–मीरजापुर।

विषयः– राज्य बोर्ड से निर्गत सहमति आदेश में अधिरोपित शर्तो के आलोक में वायु प्रदूषण के नियंत्रण हेतु अधिष्ठापित व्यवस्थाओं के सत्यापन हेतु समिति द्वारा प्रस्तावित जाँच के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करें। उक्त के सम्बन्ध में अवगत हों कि आपके उद्योग को राज्य बोर्ड से निर्गत सहमति (जल एवं वायु) आदेश में अधिरोपित शर्तो के आलोक में वायु प्रदूषण के नियंत्रण हेतु अधिष्ठापित व्यवस्थाओं के सत्यापन हेतु उपजिलाधिकारी/ज्वाइंट मजिस्ट्रेट महोदय, चुनार, मीरजापुर की अध्यक्षता में खनन विभाग, पुलिस विभाग एव राज्य बोर्ड के अधिकारियों के द्वारा संयुक्त निरीक्षण दिनांक 29.06.2023 को पूर्वाह्न 08:00 बजे से किया जाना निर्धारित है। तत्समय पर्याप्त सूचनाओं के साथ आपकी उपस्थिति अनिवार्य है तथा आप द्वारा दी गयी सूचनाओं एवं निरीक्षण के समय पाये गये तथ्यों के आधार पर फैक्चुअल रिपोर्ट उच्च स्तर पर प्रेषित की जानी है।

अतः उपरोक्त के परिप्रेक्ष्य में आपको निर्देशित किया जाता है कि उपरोक्त निर्धारित तिथि व समय पर पर्याप्त सूचनाओं के साथ स्वयं की उपस्थिति सुनिश्चित करें तथा वायु प्रदूषण के नियंत्रण हेतु किये जा रहे उपायों से समिति को अवगत कराना सुनिश्चित करें।

भवदीय,

26/06/2023
क्षेत्रीय अधिकारी

पृ0सं0 एवं दिनांक उपरोक्तानुसार।
प्रतिलिपिः–

1. जिलाधिकारी महोदया, मीरजापुर को सादर सूचनार्थ प्रेषित।
2. अपर जिलाधिकारी (वि0/रा0), जनपद–मीरजापुर।
3. ज्वाइंट मजिस्ट्रेट/उपजिलाधिकारी महोदय, चुनार, मीरजापुर।
4. जिला खान अधिकारी, मीरजापुर को इस अपेक्षा के साथ प्रेषित कि निर्धारित तिथि व समय पर समिति के साथ स्वयं निरीक्षण करना चाहें।
5. क्षेत्राधिकारी (पुलिस), चुनार, मीरजापुर।
6. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

संलग्नक-44

प्रेषक,

जिलाधिकारी,
मीरजापुर

सेवा में,

कंसलटेन्ट (ज्यूडिशियल),
मा0 राष्ट्रीय हरित अधिकरण,
फरीदकोट हाउस, नई दिल्ली–110001

पत्र सं0 ८०६ /एम0एम0सी0–30खनिज/2022–23 दिनांक : ७/ ७/2023

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक आपके पत्र सं0–NGT/Judicial/OA/521-2022 दिनांक 08.05.2023 का सन्दर्भ ग्रहण करने का कष्ट करें जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 521/2022 सम्पूर्णानन्द बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 27.04.2023 के अनुपालन में मा0 अधिकरण द्वारा आख्या उपलब्ध कराने के आदेश पारित किये गये है। उक्त के सम्बन्ध में सादर अवगत कराना है कि उपरोक्त के अनुपालन में गठित कमेटी द्वारा अद्यतन आख्या प्रस्तुत नही की जा सकी है एवं समिति द्वारा रिपोर्ट प्रस्तुत किये जाने हेतु 01 सप्ताह के अतिरिक्त समय की मांग की गयी है।

अतः उक्त के सम्बन्ध में अनुरोध है कि मा0 राष्ट्रीय हरित अधिकरण से विषयांकित प्रकरण में आख्या प्रस्तुत किये जाने हेतु 01 सप्ताह का अतिरिक्त समय प्रदान किये जाने हेतु अनुरोध करने का कष्ट करें।

भवदीय

(दिव्या मित्तल)
जिलाधिकारी,
मीरजापुर

पत्रांक व तद्दिनांक।

प्रतिलिपि :– निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

जिलाधिकारी,
मीरजापुर

संलग्नक-45

Ref. No.:G000539 / OA No.521/2022/2023 **Date:** 13/07/2023

From,

Divya Mittal,
District Magistrate
Mirzapur.

To,

The Registrar,
Hon'ble National Green Tribunal,
Copemicus Marg,
New Delhi.
E-mail-judicial-ngt@gov.in

Sub:- Submission of Joint Committee report in compliance of directions issued by Hon'ble NGT vide order dated 27.04.2023 in O.A. No. 521/2022 Sampurna Nand V/s. State of U.P.

Sir,

In the above noted case, Hon'ble National Green Tribunal directed the following:-

"....7. The Joint Committee is directed to undertake requisite visits to each of the 26 stone crushers, verify the factual position regarding compliance with consent conditions and submit its report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF..."

To compliance the above direction of order dated 27.04.2023, the Joint Committee has constituted by District Administration, Mirzapur vide Letter No. G000420/O.A. No. 521/2022 dated 26.05.2023. The Joint Committee have conducted field visit on 19th June, 29th June, 2023 and 1st July, 2023. The report of Joint Committee regarding factual status of 26 Stone Crushers is being filed herewith.

It is requested that the previously mentioned report of Joint Committee may be presented before the Hon'ble Tribunal for kind consideration.

Encl.: As above.

Yours faithfully,

District Magistrate
Mirzapur

End. No. & Date as bove.
Copy:- Member Secretary, U.P. Pollution Control Board, Lucknow.

District Magistrate
Mirzapur

Factual report of Committee constituted by District Administration, Mirzapur in the matter of O.A. No. 521/2022SampurnaNand V/s. State of U.P.&Ors.

Hon'ble NGT constituted a Joint Committee comprising of the Regional Office, MoEF&CC, Lucknow, Director, Directorate of Geology and Mining, Uttar Pradesh, State PCB and District Magistrate, Mirzapur and directed the same to submit its factual and action taken report within two months vide order dated 01.09.2022. In compliance thereof report of the Joint Committee has been submitted vide email dated 03.02.2023. The Joint Committee has also made its recommendations in the report which are reproduced as under:-

"....5.15 Controlling of dust emission is a challenge in the area in question, therefore, committee in view that a Joint Committee will constituted by local administration comprising of State PCB, Mining Department, concerned SDMs and Police to review the situation of dust arising from Stone Crushers operational in the areas and compliances of the CTO condition imposed by U.P. Pollution Control Board and if any violation is found by any of the Stone Crusher unit recommendation be sent to State PCB to revoke the CTO granted and take further necessary action as per provisions of Air (Prevention and Control of Pollution) Act, 1981 and Environmental compensation should be imposed against the violaters for the defaulting days."

In the light of above recommendation, vide order dated 27.04.2023 Hon'ble National Green Tribunal directed the following:-

"....7. The Joint Committee is directed to undertake requisite visits to each of the 26 stone crushers, verify the factual position regarding compliance with consent conditions and submit its report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF....."

To compliance the above direction of order dated 27.04.2023, the Joint Committee has constituted by District Administration, Mirzapur vide Letter No. G000420/O.A. No. 521/2022 dated 26.05.2023 (Annexure-1).

The members of Joint Committee are as follows:-

1. SDM, Chunar, Mirzapur.
2. District Mining Officer, Mirzapur.
3. Asst. Environmental Engineer/Regional Officer, U.P. Pollution Control Board, Sonbhadra.
4. C.O. (Police),Chunar, Mirzapur.

On the behalf of Regional Officer, UPPCB, Sonbhadra, Shri U. K. Gupta, Assistant Environment Engineer was conducted the field visit with the committee on 19.06.2023. On the behalf of Mining Officer, Mirzapur, Shri Poonaram, Mining Inspector was conducted the field visit with the committee on 19.06.2023. After the field visits of joint committee, the aforesaid stone crushers were submitted application addressed to joint committee and requested to re-visit/re-inspection in presence of them (Annexure-2). In order to that request, the joint committee has decided a date 29.06.2023 for re-inspection/re-visit and informed to all stone crushers vide letter no. G000489/OA No-521/2023 dated-26.06.2023 (Annexure-3). On the behalf of Regional Officer,

UPPCB, Sonbhadra, Shri K. K. Maurya, Scientific Assistant has conducted the field visit with the Committee on 01.07.2023. Thus, The Joint Committee have conducted field visit on 19th June 2023, 29th June 2023 and 1st July, 2023 to review the factual position regarding compliance of conditions imposed in CTO issued to 26 Stone Crushers.

As per the facts/observations found during field visit, the status of granted CTO Consent conditions for 26 Nos. Stone Crushers are listed below:-

S. No.	District	Name and address of the Stone Crusher Units	Status of CTO		CTO compliance status
			Issued/Not Applied	Validity	
1	MIRZAPUR	M/S ABHIYAN CONSTRUCTION, CHAKJATA, AHRAURA, CHUNAR, MIRZAPUR	CTO revoked &has not obtained valid CTO		NA
2	MIRZAPUR	M/S MAA GAYATRI STONE WORKS, SONPUR, AHRAURA, CHUNAR	Issued on 25.07.2022	31.07.2026	Non-Complying
3	MIRZAPUR	M/S MAHAKAL MINNING &CONSTRUCTION, SONPUR, BHAGWAT, CHUNAR, MIRZAPUR.	Issued on 01.01.2021	31.07.2025	Non-Complying
4	MIRZAPUR	M/S P.N.C. INFRATECH LTD, SONPUR, CHUNAR, MIRZAPUR	Issued on 11.07.2022	31.07.2026	Non-Complying
5	MIRZAPUR	M/S S.U. ENTERPRISES. SONPUR, CHUNAR, MIRZAPUR	Not obtained valid CTO		NA
6	MIRZAPUR	M/s UMA STONE WORKS, ARAZI NO 140,57 ka, SONPUR BHAGWAT AHRAURA CHUNAR MIRZAPUR	Issued on 06.02.2020	31.07.2024	Non-Complying
7	MIRZAPUR	M/s IDEAL VISIONS ARAZI NO. 131, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued on 17.08.2022	31.07.2025	Non-Complying
8	MIRZAPUR	M/S RAJ ASSOCIATE CRUSHER PLANT,VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued on 27.07.2022	31.07.2025	Non-Complying
9	MIRZAPUR	M/s RAJ LAXMI ENTERPRISES, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued on 27.07.2021	31.07.2026	Non-Complying
10	MIRZAPUR	M/s R.K. CONSTRUCTION CO.,VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued on 09.06.2022	31.07.2027	Partially Complying&need to give the direction.
11	MIRZAPUR	M/s MAA SHITLA STONE (STONE CRUSHER UNIT),VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR	Issued on 01.08.2022	31.07.2026	Non-Complying
12	MIRZAPUR	M/S P.B.R. INFRATECH PRIVATE LTD. UNIT-04, VILL.-SONPUR, TEH.-CHUNAR, MIRZAPUR	Issued on 26.05.2022	31.07.2027	Non-Complying

13	MIRZAPUR	M/S SATYA NARAIN SINGH CONS. PVT. LTD (FORMELY P.B.R. INFRATECH PRIVATE LTD., (STONE CRUSHER UNIT-03)), VILL.-SONPUR, TEH.-CHUNAR, MIRZAPUR	Issued on 28.05.2022	31.07.2026	Non-Complying
14	MIRZAPUR	M/s ASHIRWAD STONE (EX. NAME M/S ASHIRWAD STONE WORKS) BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 17.12.2020	31.07.2025	Non-Complying
15	MIRZAPUR	M/S ELIT STONES BHAGAUTI DEI, CHUNAR, MIRZAPUR	Issued on 22.08.2022	31.07.2023	Non-Complying
16	MIRZAPUR	M/S GANGA SAGAR SINGH (STONE CRUSHER), BHAGAUTI DEI, CHUNAR, MIRZAPUR.	Issued on 11.02.2021	31.07.2025	Non Complying
17	MIRZAPUR	M/S NILAMA SINGH (Ex. NAME-M/s MAA VINDHYAVASINI STONE WORKS), BHAGAUTIDEI, CHUNAR, MIRZAPUR	Issued on dated 15.06.2023	31.07.2027	Partially Complying& need to give the direction
18	MIRZAPUR	M/S RAJESH BHAI PATEL, ARAZI NO. 180/2, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 14.10.2020	31.07.2025	Non-Complying
19	MIRZAPUR	M/S RAJU STONE PRODUCT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	CTO application is pending		CTO would not be grant on the basis of found observations. Complying status is not applicable. Need to give direction.
20	MIRZAPUR	M/S RAUF KHAN, BHAGAUTI DEI, CHUNAR MIRZAPUR	Issued on 19.10.2022	31.07.2026	Non-Compl. in_
21	MIRZAPUR	M/S SHRIKRISHNA STONE CRUSHER, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 27.07.2022	31.07.2026	Non-Complying
22	MIRZAPUR	M/s RIYA ENTERPRISES (EX NAME TRIDEV STONE), BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 28.06.2022	31.7.2026	Non-Complying
23	MIRZAPUR	M/s NEW ASHATBHUJA STONE BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 02.08.2021	31.07.2026	Non-Complying
24	MIRZAPUR	M/s SHRI BAJARANG STONE BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 14.07.2022	31.07.2027	Non-Complying
25	MIRZAPUR	M/s JAY MAA DURGAE MIXTUR PLANT, BHAGAUTI DEI, PATIHATTA, CHUNAR, MIRZAPUR	Issued on 14.01.2021	31.07.2025	Non-Complying
26	MIRZAPUR	M/s RAJESH BHAI PATEL (STONE CRUSHER UNIT) ARAZI NO. 704 MI, VILL. BHAGWATI DEI, POST-PATIHATTA, PARGANA-BHAGWAWT, TEH. CHUNAR, DISTT. MIRZAPUR(U.P.)	Issued on 13.11.2020	31.07.2025	Non-Complying

On the basis of observations found during field visit of the Joint Committee, the detail factual report of each 26 Stone Crushers separately list-wise as follows:-

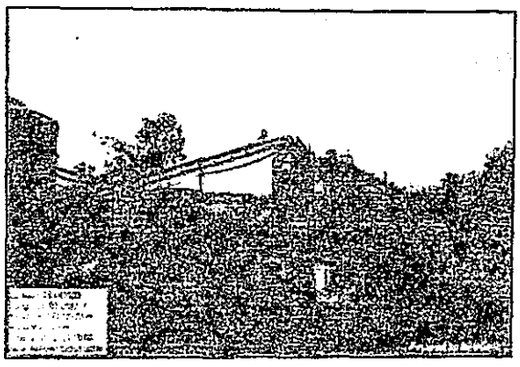
I. Observations:

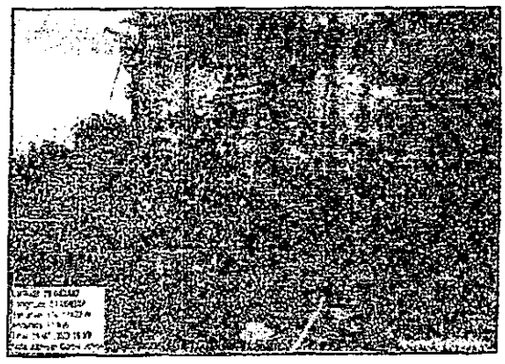
I.1. M/s Abhiyan Construction, Vill.-Chakjata, Ahraura, Chunar, Mirzapur.

a) The said industry is informed to be established at Village Chakjata, Pargana-Ahraura, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.043363 latitude and 83.008451 longitude.

b) Stone Crusher was found in operational condition. Stone grits are produced in the referred industry using boulders.

c) The plants and machinery ofthe industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts were not found covered. Vibrating screens (waterfall) is found partially covered.





d) A telescopic suit was found not installed at the ends of the conveyor belts. Proper water sprinkling system was not found installed to control fugitive dust emissionand partially installed water sprinkling system was found non-operational condition.

e) Separate energy meter for consumption of electricity used in water sprinkling and electro-magnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.

f) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO.

g) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

h) DG set having capacity of 320 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

i) The Industry has not submitted compliance report of conditions imposed in CTO dated 29.11.2018 issued by SPCB. The stone crusher is not complying conditions imposed in CTO.

j) The industry is being operated withouthaving a valid CTO & installation of proper air pollution control systems, which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

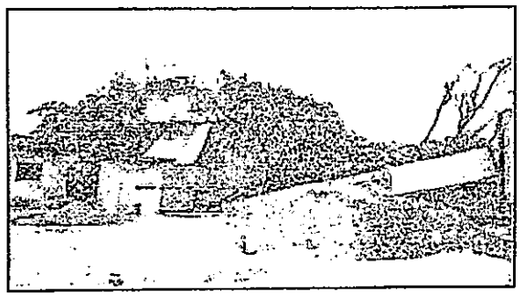
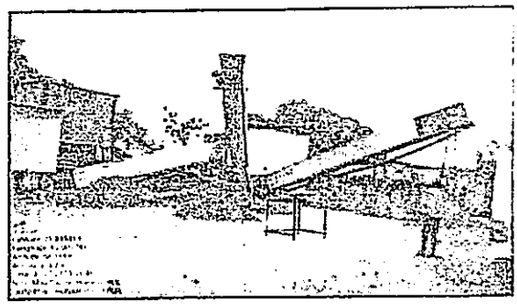
k) CTO issued vide dated 29.11.2018 to above stone Crusher is revoked from Regional Office, U.P. Pollution Control Board, Sonbhadra vide letter dated 25.07.2022. Presently Industry has not obtained valid CTO.

1.2. Recommendations:

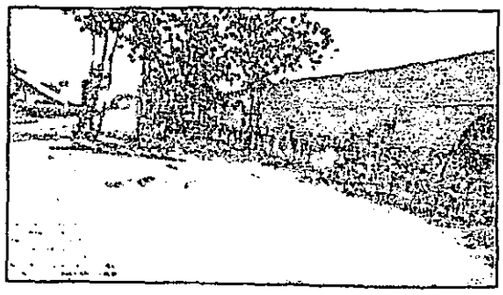
a) It is recommended to issue closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
b) It is recommended to impose environmental compensation for defaulter violation days in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

2.1. M/s Maa Gayatri Stone Works, Sonpur, Ahraura, Chunar, Mirzapur.

a) The said industry is informed to be established at Arazi No. 159, 160, Area-1.0 Hectare, Village-Sonpur, Pargana-Ahraura, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 24.045093-latitude and 83.002904-longitude.
b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts were found covered with metal sheet.

d) A telescopic suit was found not installed at the ends of the conveyor belts.01 no. of water sprinkler was found installed only at jaw crushers and boundary wall of west direction. Water sprinklers were not found installed at vibrating screen and conveyor belts. Thus, Adequate Water sprinkling system was not found installedto control fugitive dust emission in the industry and partially installed water sprinkling system was found non-operational condition.
e) It was found that 02 rain gun and 01 anti-smog gun are being used to control dust emission produced by vehicular movement in the industry premises.
f) Separate energy meter for consumption of electricity used in water sprinkling and electro-magnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO. Partially barricading of approximate 10 feet height as wind breaking wall was found establish in west and 08 feet height in North direction of industry, which is showing violation of condition imposed in CTO. .



h) Partially plantation has been done in premises of industry as green belt devolving activity. but Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

i) The Industry has not submitted compliance report of conditions imposed in CTO dated 25.07.2022 issued by SPCB. CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.

j) The industry is being operated without installation of proper air pollution control systems whichis showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

2.2. Recommendations:

a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act. 1981 (as amended).

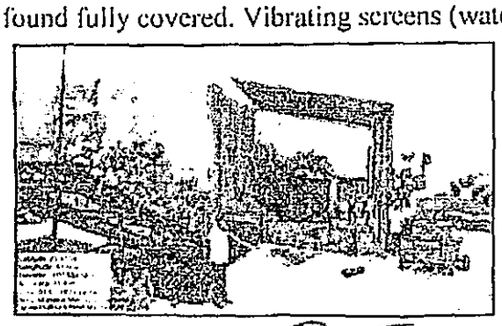
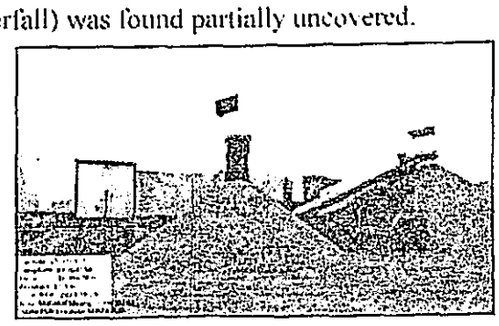
b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

3.1. M/s Mahakal Mining and Construction, Sonpur, Bhagwat, Chunar, Mirzapur.

a) The said industry is informed to be established at Arazi No. 140, Village and Post-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.050376-latitude and 83.004119-longitude.

b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.

c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts were not found fully covered. Vibrating screens (waterfall) was found partially uncovered.

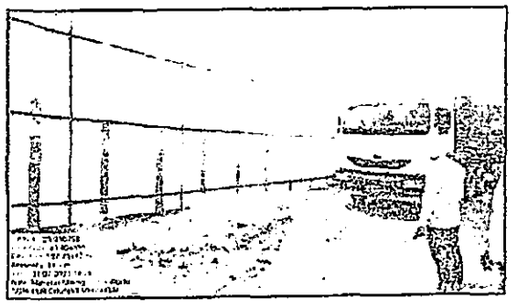
Primary jaw crusher and secondary jaw crusher, conveyor belts were found partially covered.Twoend of conveyor belts out of three were not found covered.

d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and one conveyor belt. Water sprinklers are not installed at barricading situated in east direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

e) It was found that 01 no. of anti smog gun is being used to control dust emission produced by vehicular movement in the industry premises.

f) Separate energy meter for consumption of electricity used in water sprinkling were not found installed. Water flow meter for measurement of quantity of water consumption wasfound installed.

g) Wind breaking wall of 12 feet height was not found constructed in the industry premises. which is showing violation of condition imposed in CTO.Partially open barricading of metal sheet of approximate 10 feetheight as wind breaking wall was found establish in south east, west and south direction of industry, which is showing violation of condition imposed in CTO. .



h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

i) DG set having capacity of 320 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 01.01.2021 issued by SPCB. The CTO is valid up to dated 31.07.2025. The stone crusher is not complying conditions imposed in CTO.

k) The industry is being operated without installation of proper air pollution control systems whichis showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

3.2. Recommendations:

a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

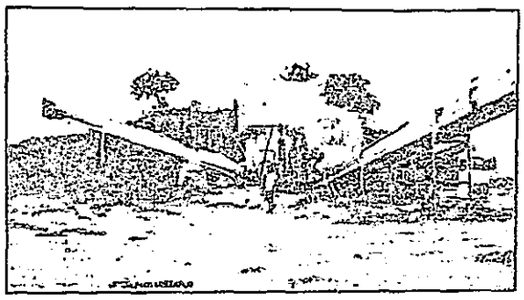
b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

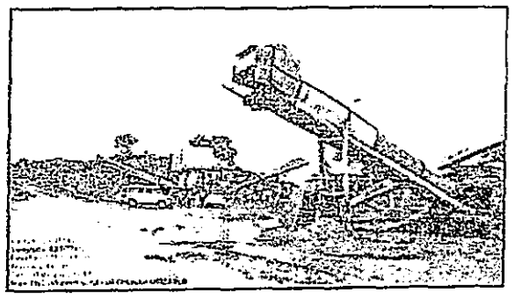
4.1. M/s PNC Infratech Limited, Sonpur, Bhagwat, Chunar, Mirzapur.

a) The said industry is informed to be established at Arazi No. 57, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.054115-latitude and 83.000388-longitude.

b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.

c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts were not found fully covered. Vibrating screens (waterfall) were found partially uncovered. Primary jaw crusher and secondary jaw crusher and conveyor belts were found partially uncovered and end of conveyor belts were also not found covered.





d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed at jaw crushers and all conveyor belts. Water sprinklers are not installed at metal sheet barricading situated in surrounding premises of industry. Water sprinklers were not found installed at vibrating screen.Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

e) It was found that 01 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.

f) Separate energy meter for consumption of electricity used in water sprinkling and water meter for measurement of quantity of water consumption was found installed.

g) Wind breaking wall of 12 feet height was not found constructed in the industry premises. which is showing violation of condition imposed in CTO. Partially open metal sheet Barricading of approximate 10 feet height wind breaking wall was found establish in all direction of industry, which is showing violation of condition imposed in CTO.

h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

i) DG set of capacity 625 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

j) The Industry has not submitted compliance report of conditions imposed in CTO (Air and Water) dated 11.07.2022 issued by SPCB. The CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.

k) The industry is being operated without installation of proper air pollution control systems whichis showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

4.2. Recommendations:

1. It is recommended to revoke the granted CTO and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act. 1981 (as amended).
2. It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi. for the violation period on the industry.

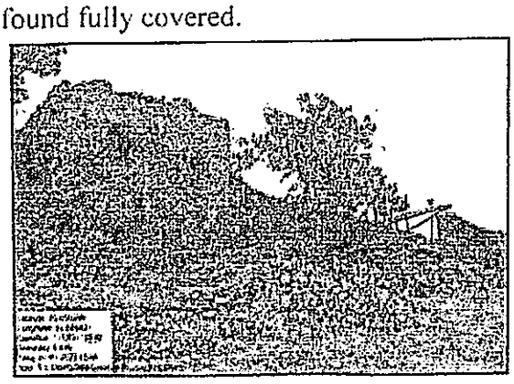
5.1. M/s S.U. Enterprises, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.

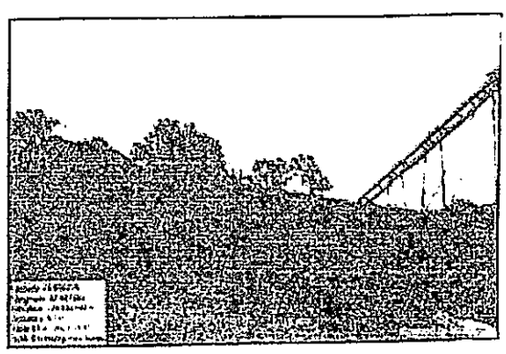
a) The said industry is informed to be established at Village-Bhagautidei, Post-Patihatta,Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.050491-latitude and 82.98684-longitude.

b) Stone Crusher was found in non-operational condition. Plant and machinery including conveyor belts was found damaged condition, which showing non-operational condition of the industry.

c) Stone Crusher has not obtained valid CTO from SPCB in present.

d) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts were not found fully covered.





e) A telescopic suit was found not installed at the ends of the conveyor belts. Proper water sprinkling system was not found installed to control fugitive dust emission in the industry and.

f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.
g) Wind breaking wall of 12 feet height was not found constructed in the industry premises.
h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.
i) The industry is not installed proper air pollution control systems, whichis showing violation of the prescribed guideline.

5.2. Recommendations:

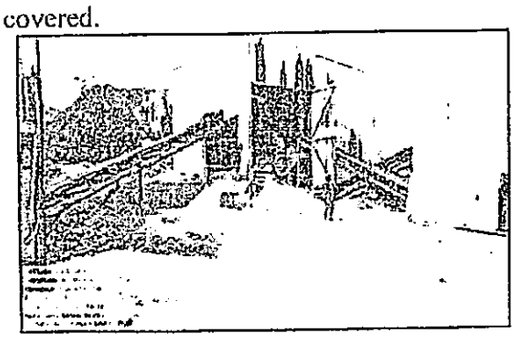
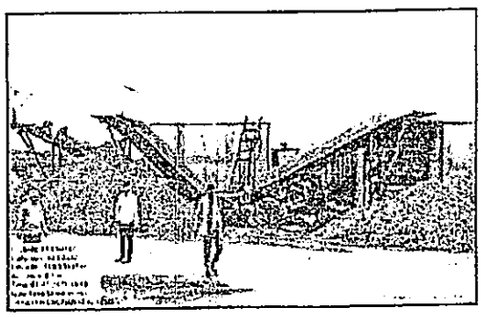
A. UPPCB shall issuing the following time being direction up to 03 months to the industry-

a. Industry shall operate the plant and machinery after obtaining valid CTO from SPCB under provision of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).
b. Industry shall installed adequate air pollution control devices as per prescribed guideline before running the plant.

B. In case of violation of consent conditions and above issued directions, SPCB shall initiate action against the industry and issue closure order under section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

6.1. M/s Uma Stone Works,Sonpur, Bhagwat, Ahraura, Chunar, Mirzapur.

a) The said industry is informed to be established at Arazi No. 140, 57Ka, Village-Sonpur, Pargana-Bhagwat,Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.050352-latitude and 83.003873-longitude.
b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.
c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crusher, Conveyer belt and Vibrating Screen (water fall) were found partially covered and end of conveyor belts were found partially covered.

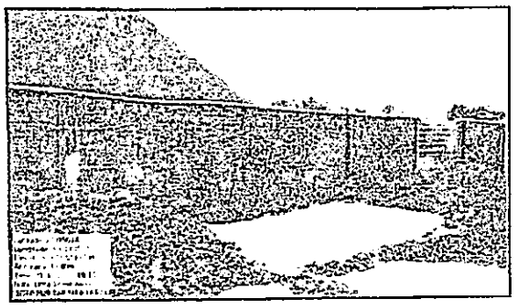
d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and one conveyor belt. Water sprinklers are installed at bricks barricading situated in west direction. Water sprinklers were not

found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

e) It was found that 01 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.

f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.

g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO.Approximate 08 feet height of bricks barricading as wind breaking wall is established in west direction and 03 feet height of barricading in north direction. Partially open metal sheet barricading of approximate 08 feetheight as wind breaking wall was found established in south direction of industry, which is showing violation of condition imposed in CTO.



h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

i) DG set of capacity 320 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 06.02.2020 issued by SPCB. The CTO is valid up to dated 31.07.2024. The stone crusher is not complying conditions imposed in CTO.

k) The industry is being operated without installation of proper air pollution control systems which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

6.2. Recommendations:

a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

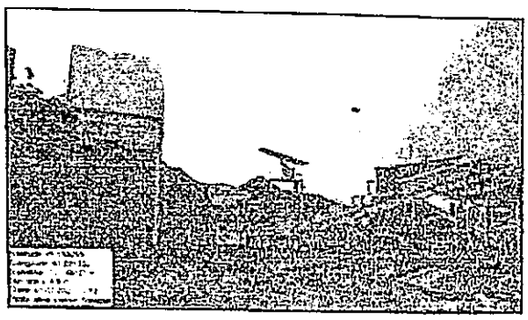
b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

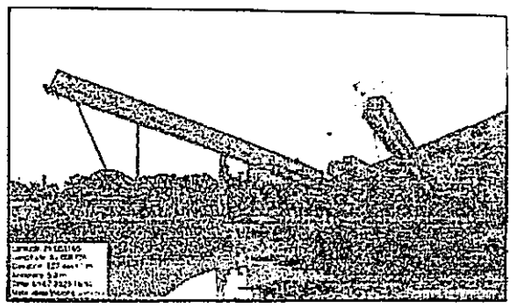
7.1. M/s Ideal Vissions, Sonpur, Bhagwat, Ahraura, Chunar, Mirzapur.

a) The said industry is informed to be established at Arazi No. 131, Village-Sonpur, Pargana-Bhagwat,Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.053033-latitude and 83.001391-longitude.

b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.

c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were found partially uncovered.Ends of conveyor belts were not found covered.



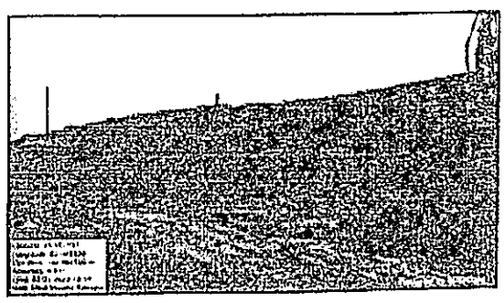


d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and one conveyor belt. Water sprinklers are not installed at barricading as wind breaking wall. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

e) It was found that 02 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.

f) Separate energy meter for consumption of electricity used in water sprinkling was not found installed. Water meterfor measurement of quantity of water consumption was found installed.

g) Wind breaking wall of 12 feet height was not found constructed in the industry premises. which is showing violation of condition imposed in CTO. Partially open metal sheet barricading of approximate 8.5feet height as wind breaking wall was found established in east, north and south direction of industry. No Barricading was found in west direction of the industry. Thus, Barricading as wind breaking wall is not suitable as per condition imposed in CTO.



h) Partially plantation has been done in premises of industry as green belt devolving activity. but Proper green belt was not found developed in the industry as per office memorandum

issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

i) DG set of capacity 500 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 17.08.2022 issued by SPCB. The CTO is valid up to dated 31.07.2025. The stone crusher is not complying conditions imposed in CTO.

k) The industry is being operated without installation of proper air pollution control systems whichis showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

7.2. Recommendations:

a) It is recommended to revoke the granted CTO and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

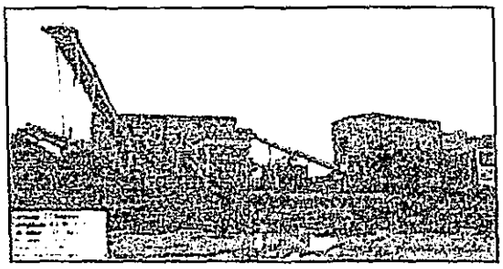
b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

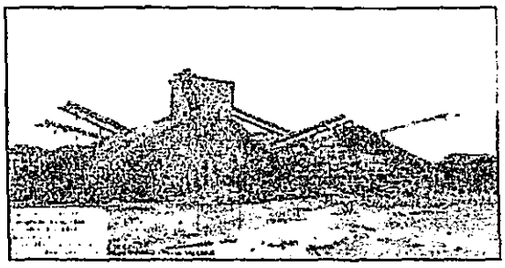
8.1. M/s Raj Associate Crusher Plant, Sonpur, Bhagwat, Chunar, Mirzapur.

a) The said industry is informed to be established at Arazi No. 144, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.048500-latitude and 82.002103-longitude.

b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.

c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) were found covered with metal sheet. Ends of conveyor belts were not found fully covered.





d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and all conveyor belts. Water sprinklers are not installed at barricading. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

e) It was found that 02 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.

f) Separate energy meter for consumption of electricity used in water sprinkling was not found installed. Water meter for measurement of quantity of water consumption was found installed.

g) Wind breaking wall of 12 feet height was not found constructed in the industry premises. which is showing violation of condition imposed in CTO.Partially barricading of approximate 10 feet height as wind breaking wall was found established in west, north and south direction of industry. Barricading is not established in east direction. Thus.Wind breaking wall was not found suitable as per condition imposed in CTO.

h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

i) DG set was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 27.07.2022 issued by SPCB. The CTO is valid up to dated 31.07.2025. The stone crusher is not complying conditions imposed in CTO.

k) The industry is being operated without installation of proper air pollution control systems whichis showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

8.2. Recommendations:

a) In view of the above observations found during site visit, it is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

b) In view of the above observations found during site visit, it is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

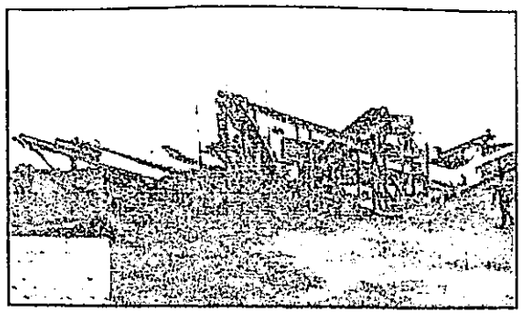
9.1. M/s Raj Laxmi Enterprises, Sonpur, Bhagwat, Chunar, Mirzapur.

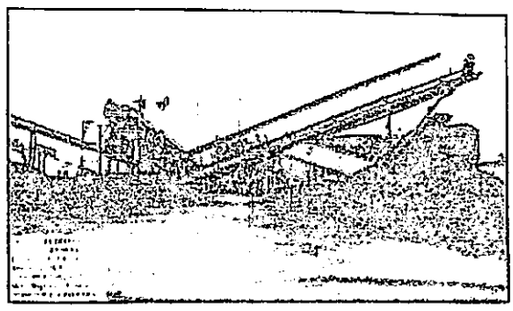
a) The said industry is informed to be established at Arazi No. 57Ta, 57Mi, 7, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.055390-latitude and 82.998795-longitude.

b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.

c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully

covered. Conveyer belt was found partially covered. Primary jaw crusher, Secondary jaw crusher and Vibrating screens (waterfall) were found partially covered and end of conveyor belts were not found covered.





d) A telescopic suit was found not installed at the ends of the conveyor belts. Proper water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found non-operational condition.

e) Separate energy meter for consumption of electricity used in water sprinkling was not found installed. Water meter for measurement of quantity of water consumption was found installed.

f) Wind breaking wall was not found constructed in the industry premises as per guideline.

g) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

h) DG set of capacity 620 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

i) The Industry has not submitted compliance report of conditions imposed in CTO (Air and Water) dated 27.07.2021 issued by SPCB. The CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.

j) The industry is being operated without installation of proper air pollution control systems whichis showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

9.2. Recommendations:

a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

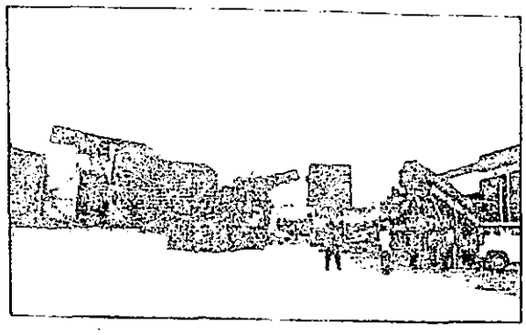
b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry

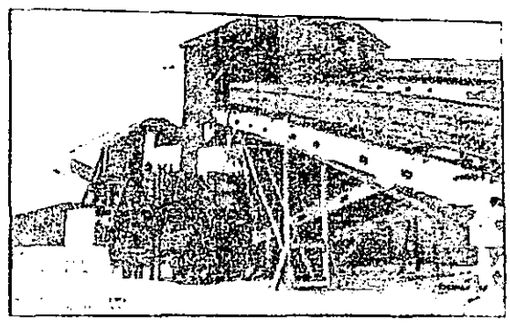
10.1. M/s R.K. Construction Company, Sonpur, Bhagwat, Chunar, Mirzapur.

a) The said industry is informed to be established at Arazi No. 57, Area-1.0120 Hectare, Village-Sonpur, Post-Patilhatta, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.053985-latitude and 83.002484-longitude.

b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.

c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts were found covered. Ends of conveyor belts were found covered.



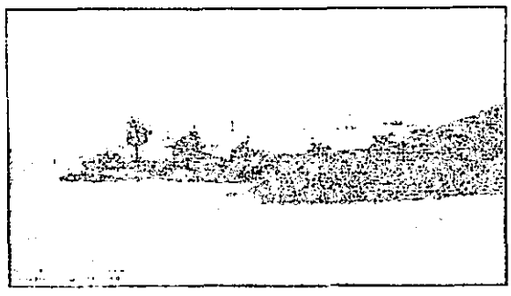


d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed at jaw crushers and all conveyor belts. Water sprinklers are installed at barricading.

e) It was found that 01 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.

f) Separate energy meter for consumption of electricity used in water sprinkling and Water meter for measurement of quantity of water consumption was found situated.

g) Wind breaking wall of 12 feet height was found constructed in the industry premises, which is showing compliance of condition imposed in CTO.Partially open metal sheet barricading of approximate 12 feet height as wind breaking wall was found established in east, west and north direction of industry, which is showing compliance of condition imposed in CTO.



h) Partially plantation has been done in premises of industry as green belt devolving activity, but Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. In spite of Metallic road, concrete mix coal tar road was found constructed inside the premises of industry.

i) DG set having capacity of 625 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

The Industry has not submitted compliance report of conditions imposed in CTO (Air and Water) dated 09.06.2022 issued by SPCB. The CTO is valid up to dated 31.07.2027. The stone crusher is being partially complyconditions imposed in CTO.

10.2. Recommendations:

A. UPPCB shall issuing the following time being direction up to 03 months to the industry-

a. Industry shall comply all conditions imposed in CTO issued on dated 09.06.2022.
b. Industry shall installed telescopic suit at the ends of the conveyor belts.
c. Industry must comply direction issued by Honorable NGT, New Delhi in OA no 521/2022.

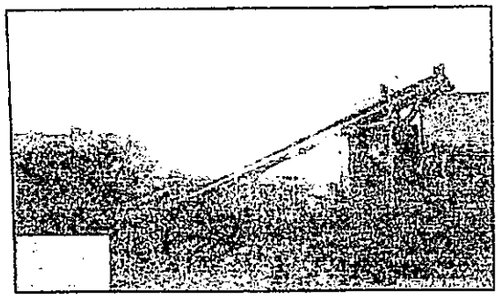
B. In case of violation of consent conditions and above issued directions, SPCB shall initiate action against the industry under section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

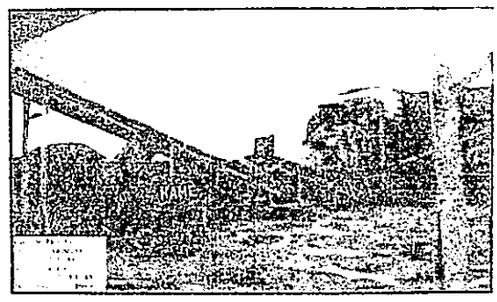
11.1. M/s Maa Shitala Stone (Stone Crusher Unit), Village-Sonpur, Bhagwat, Chunar, Mirzapur.

a) The said industry is informed to be established at Arazi No139 Mi, 138 Mi, 135/2Mi and 137, Area-1.140, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur The Geo-coordinates of the industry is 25.051633-latitude and 83.002939-longitude.

b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.

c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyor belts and ends of conveyor belts were not found fully covered. Vibrating screens (waterfall) and conveyor belts was found partially covered. Primary jaw crusher and secondary jaw crusher were found uncovered and end of conveyor belts were also not found covered.





d) A telescopic suit was found not installed at the ends of the conveyor belts. Proper water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found non-operational condition.

e) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.

f) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO.Wind breaking wall was not found established in the industrypremises in east and south direction, which is showing violation of condition imposed in CTO.

g) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

h) DG set having capacity of 500 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

i) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 01.08.2022 issued by SPCB. The CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.

j) The industry is being operated without installation of proper air pollution control systems whichis showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

11.2. Recommendations:

a) It is recommended to revoke the granted CTO and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

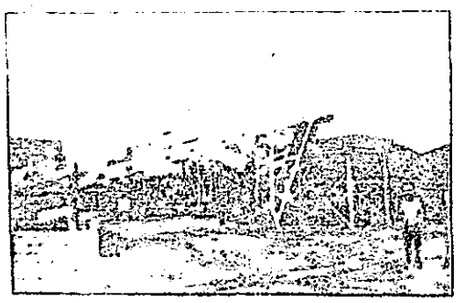
b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

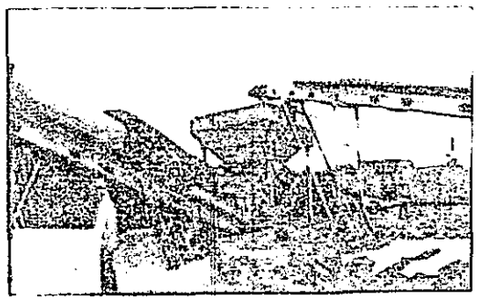
12.1. M/s PBR Infratech Private Limited (Unit-4), Sonpur, Bhagwat, Chunar, Mirzapur.

a) The said industry is informed to be established at Arazi No. 135Mi, Area-1.2008 Hectare, Village-Sonpur, Pargana-Bhagwat,Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.053111-latitude and 83.004472-longitude.

b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.

c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were found partially covered.





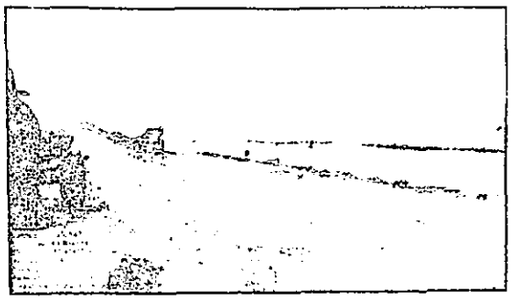
d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 No. of water sprinkler was found installed only at jaw crusher and at 02 conveyer belts. Water sprinklers are not installed at barricading situated in north direction. Thus, adequate water

sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found non-operational condition.

e) It was found that 02 Nos. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.

f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.

g) Wind breaking wall of 12 feet height was not found constructed in the industry premises. which is showing violation of condition imposed in CTO.Partially open metal sheet barricading of 08 feet height was found established in north direction only and No barricading situated in the rest direction. Thus. Wind breaking wall was not found situated as per guideline. which shows violation of consent conditions.



h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

i) DG set having capacity of 500 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 26.05.2022 issued by SPCB. The CTO is valid up to dated 31.07.2027. The stone crusher is not complying conditions imposed in CTO.

k) The industry is being operated without installation of proper air pollution control systems whichis showing violation of the provisions contained in the Prevention and Control of Air Pollution Act. 1981 (as amended).

12.2. Recommendations:

a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act. 1981 (as amended)

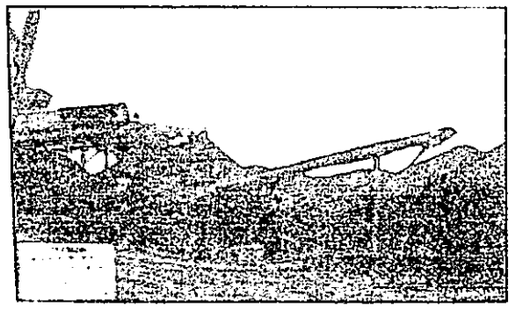
b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

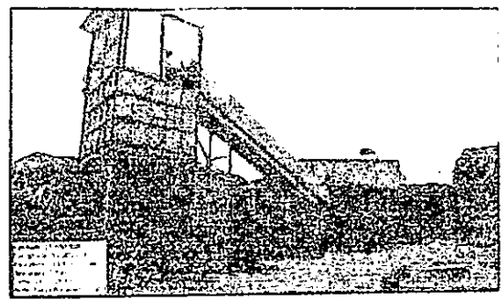
13.1. M/s SatyaNarain Singh Construction Private Limited Formerly Name M/s PBR Infratech Pvt. Ltd (Stone Crusher Unit-3), Sonpur, Bhagwat, Chunar, Mirzapur.

a) The said industry is informed to be established at Arazi No. 140Mi, Area-1.265 Hectare, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.0502576-latitude and 83.0029063-longitude.

b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.

c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher and vibrating screens (waterfall) were not found fully covered.Ends of conveyor belts were not found fully covered. One conveyer belt out of three was found uncovered.





d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and two conveyor belt. Water sprinklers are not installed at barricading situated in east direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

e) It was found that 02 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.

f) Separate energy meter for consumption of electricity used in water sprinkling was not found installed. Water meter to measurement of quantity of water consumption was found installed.

g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO.Partially barricading of approximate 10 feet height as wind breaking wall was found established in east, west and south direction of industry, which is showing violation of condition imposed in CTO

h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

i) DG set having capacity of 580 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 28.05.2022 issued by SPCB. The CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.

k) The industry is being operated without installation of proper air pollution control systems whichis showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

13.2. **Recommendations:**

a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

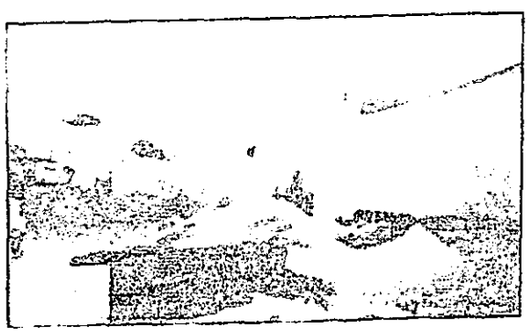
b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

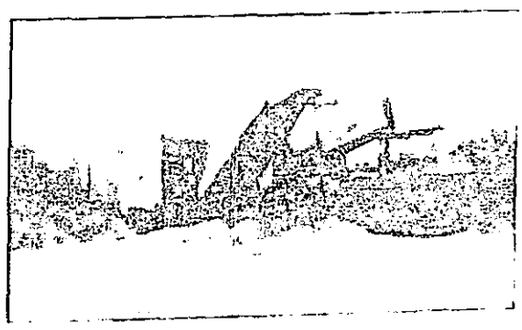
14.1. **M/s Ashirwad Stone (Ex NAme M/s Ashirwasd Stone Works), Bhgautidei, Patihatta, Chunar, Mirzapur.**

a) The said industry is informed to be established at Village-Bhagaudei Post-Patihatta. Pargana-Bhagwat,Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.048116-latitude and 82.979781-longitude.

b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.

c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were found partially uncovered. Conveyor belts were found covered.



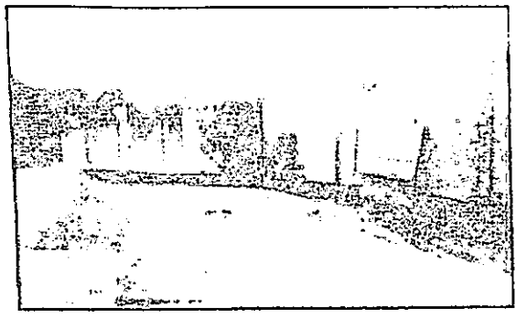


d) A telescopic unit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers. Water sprinklers are installed at barricading. Water sprinklers were not found installed at vibrating screen and conveyor belts. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

e) It was found that anti smog gun or rain gun is not being used to control dust emission generated by vehicular movement in the industry premises. which shows violation of the consent conditions.

f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.

g) Wind breaking wall of 12 feet height was not found constructed in the industry premises. which is showing violation of condition imposed in CTO. Partially barricading of approximate 11 feet height as wind breaking wall was found established in east, west and south direction of industry. No barricading was found established in north direction. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per guideline or condition imposed in CTO.



h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

i) DG set of capacity 180 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 17.12.2020 issued by SPCB. The CTO is valid up to dated 31.07.2025. The stone crusher is not complying conditions imposed in CTO.

k) The industry is being operated without installation of proper air pollution control systems whichis showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

14.2. Recommendations:

a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

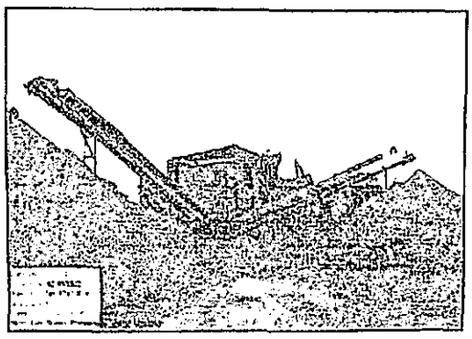
b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

15.1. M/s Elite Stones, Village- Bhagautidei, Chunar, Mirzapur.

a) The said industry is informed to be established at Arazi No. 601, 305, Village-Bhagautidei, Post-Patihatta, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.057365-latitude and 82.993435-longitude.

b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.

c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crusher, Conveyer belt and Vibrating Screen (water fall) were found partially uncovered and end of conveyor belts were also not found covered.

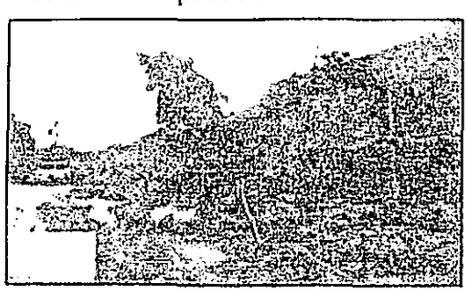


d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and conveyor belts. Water sprinklers are not installed at barricading. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

e) It was found that anti smog gun is not being used to control dust emission generated by vehicular movement in the industry premises, which shows violation of consent conditions.

f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.

g) Wind breaking wall of 12 feet height was not found constructed in the industry premises. which is showing violation of condition imposed in CTO.Partially barricading of approximate 09 feet height as wind breaking wall was found established in east.In south direction, no barricading is situated and barricading is being constructed in north, west direction. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per guideline or condition imposed in CTO.



h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

i) DG set of capacity 380 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 22.08.2022 issued by SPCB. The CTO is valid up to dated 31.07.2023. The stone crusher is not complying conditions imposed in CTO.

k) The industry is being operated without installation of proper air pollution control systems whichis showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

15.2. Recommendations:

a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act. 1981 (as amended).

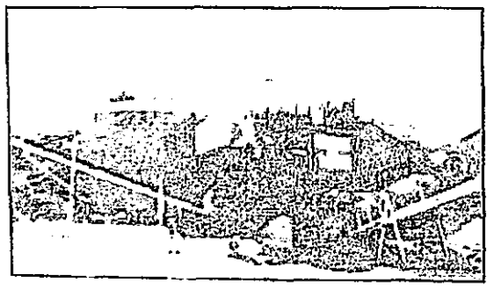
b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

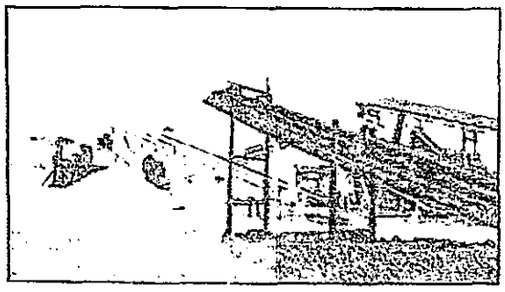
16.1. M/s Ganga SagarSingh (Stone Crusher), Village-Bhagautidei, Chunar, Mirzapur.

a) The said industry is informed to be established at Arazi No. 731 Mi, Village-Bhagautidei. Post-Patihatta, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.05734-latitude and 82.99646-longitude.

b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.

c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crusher was found not covered. Conveyer belt and Vibrating Screen (water fall) were found partially covered.



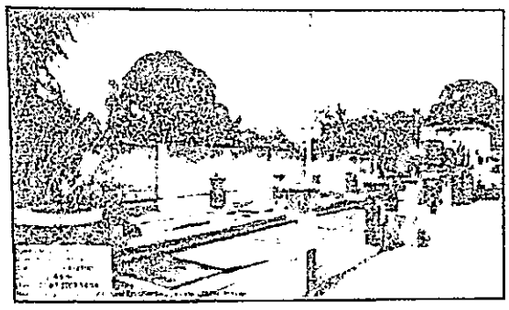


d) A telescopic suit was found not installed at the ends of the conveyor belts. Water sprinkler was not found installed at jaw crushers and conveyor belts. Water sprinklers are not installed at metal sheet barricading situated in north direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

e) It was found that 02 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.

f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.

g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO.Partially barricading of approximate 8.5 feet height as wind breaking wall was found established in north direction of industry. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per guideline or condition imposed in CTO.



h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

i) DG set of capacity 625 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 11.02.2021 issued by SPCB. The CTO is valid up to dated 31.07.2025. The stone crusher is not complying conditions imposed in CTO.

k) The industry is being operated without installation of proper air pollution control systems whichis showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

l) Two plants and machineries at same dug were found in Industry premises. The Crushing capacity of one is informed 150 TPH and other is 200 TPH. CTO has been issued to industry for production of stone grits @12500 Ton/Year. It is showing violation of Consent conditions.

16.2. Recommendations:

a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

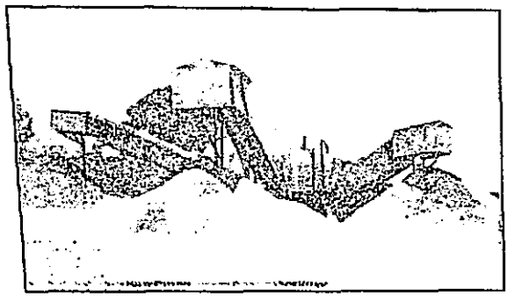
b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

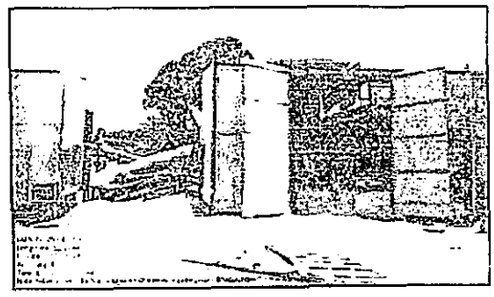
17.1. **M/s Nilima Singh (Ex. Name M/s MaaVindhyavasini Stone Works), Village-Bhagautidei, Chunar, Mirzapur.**

a) The said industry is informed to be established at Arazi No. 184, Village-Bhagautidei, Post-Patihatta,Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.047313-latitude and 82.979409-longitude.

b) The Industry was found operational condition. Stone grits are produced by the referred industry using boulders.

c) The plants and machinery of the industry such as Primary jaw crusher, secondary jaw crusher and Conveyer belt were found covered and Vibrating Screen (water fall) were found covered.



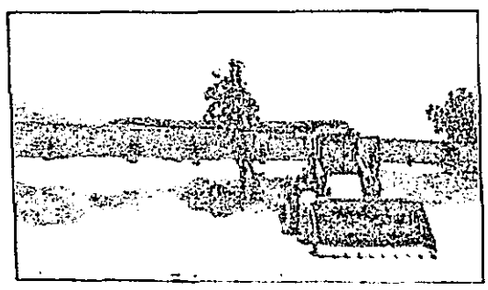


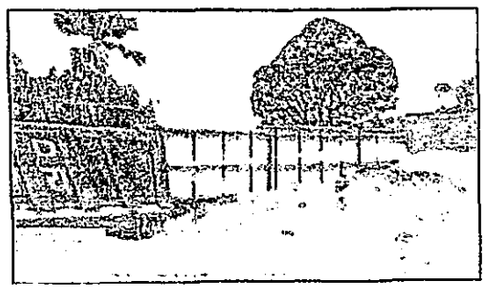
d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed at jaw crushers and all conveyor belts. Water sprinklers are installed at barricading situated in south direction. Water sprinkling system was found operational condition.

e) It was found that 02 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.

f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.

g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO.Partially barricading of approximate 10 feet height as wind breaking wall was found established in all directions of industry except north direction. In the north direction, barricading of other stone crusher after way/link road was situated.





h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

h) DG set of capacity 250 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

i) The conditional CTO has issued to the industry vide online letter dated 15.06.2023. The CTO is valid up to dated 31.07.2027. Compliance report is to submit by the industry within 03 months.

17.2. Recommendations:

A. UPPCB shall issuing the following time being direction up to 03 months to the industry-

a. Industry shall comply all conditions imposed in CTO issued on dated 15.06.2023.

b. Industry shall installed telescopic suit at the ends of the conveyor belts. Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption before running the plant.

c. Industry must comply direction issued by Honorable NGT, New Delhi in OA no 521/2022.

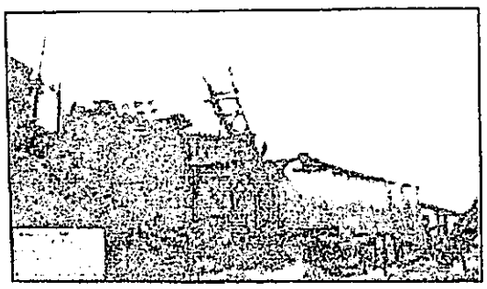
B. In case of violation of consent conditions and above issued directions, SPCB shall initiate action against the industry under section-31A of the Air (Prevention and Control of Pollution) Act. 1981 (as amended).

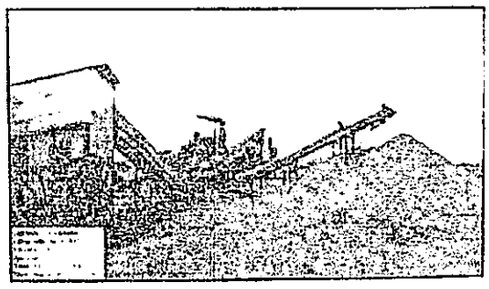
18.1. M/s RajeshBhai Patel, Village- Bhagautidei, Bhagwawt, Chunar, Mirzapur.

a) The said industry is informed to be established at Arazi No. 180/2, Village-Bhagautidei, Post-Patihatta,Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.044763-latitude and 82.974697-longitude.

b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.

c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crushers were found partially covered. Conveyer belt and Vibrating Screen (water fall) were found partially covered and end of conveyor belts were also not found covered.





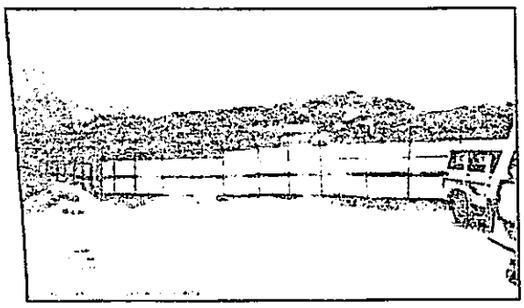
d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and one conveyor belt. Water sprinklers are installed at barricading situated in west direction. Water sprinklers were not found installed at ends of conveyor belts and all directions except West direction. Thus, adequate

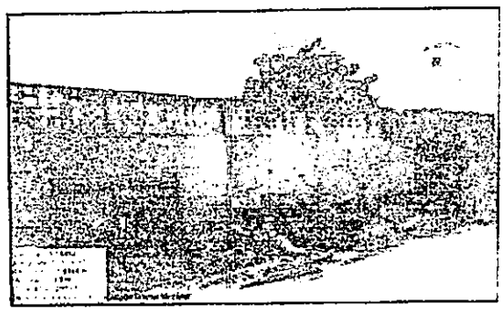
water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

c) It was found that 01 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises. Rain gun or water tanker mounted sprinklers is not being used.

f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.

g) Wind breaking wall of 12 feet height was not found constructed in the industry premises. which is showing violation of condition imposed in CTO.Partially open metal sheet barricading of approximate approx. 10 feetheight as wind breaking wall was found established in west and north directions of industry, which is showing violation of condition imposed in CTO. .





h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

i) DG set of capacity 500 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 14.10.2020 issued by SPCB. The CTO is valid up to dated 31.07.2025. The stone crusher is not complying conditions imposed in CTO.

k) The industry is being operated without installation of proper air pollution control systems whichis showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

18.2. Recommendations:

a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended)

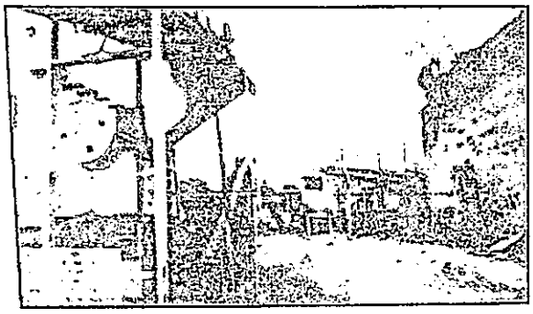
b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

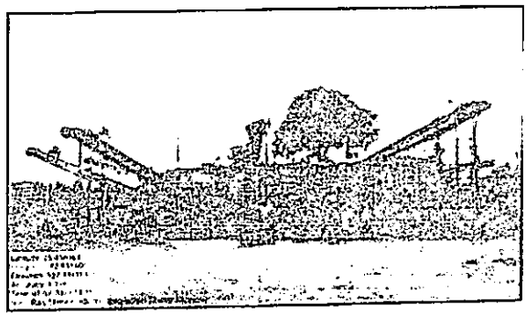
19.1. M/s Raju Stone Product, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.

a) The said industry is informed to be established at Village-Bhagautidei, Post-Patihatta,Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.058795-latitude and 82.997373-longitude.

b) Stone Crusher was found in non-operational condition. Plant and machinery including conveyor belts was found damaged condition, which showing non-operational condition of the industry.

c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and end ends of conveyor belts were not found fully covered.





d) A telescopic suit was found not installed at the ends of the conveyor belts. Water sprinkler was found installed at jaw crushers and conveyor belts. Water sprinklers are installed at barricading situated in only south direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

e) It was found that anti smog gun is not being used to control dust emission generated by vehicular movement in the industry premises.

f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.

g) Wind breaking wall of 12 feet height was not found constructed in the industry premises. which is showing violation of condition imposed in CTO.Only 10feet height of brick barricading as wind breaking wall was constructed in south and east direction. Barricading was not situated in all direction except south and east. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per condition imposed in CTO.

h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

i) DG set having capacity of 500 KVA and 320 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

j) The Industry has not submitted compliance report of conditions imposed in CTO dated 04.07.2018 issued by SPCB. The stone crusher is not complying conditions imposed in CTO.

k) The industry is not having a valid CTO & installation of proper air pollution control systems, which is showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

l) CTO issued vide dated 04.07.2018 to above stone Crusher is has been expired on dated 31.12.2022. Presently Industry has not obtained valid CTO.

m) Industry has not obtained valid CTO from the SPCB and applied to obtain CTO. In the light of above circumstances and due to lack of APCS, CTO would not be grant to the industry.

19.2. Recommendations:

Industry has the following direction shall issue to the industry-

a) Industry shall obtained valid CTO from SPCB before running the plant.

b) Industry shall installed adequate air pollution control devices as per prescribed guideline before running the plant.

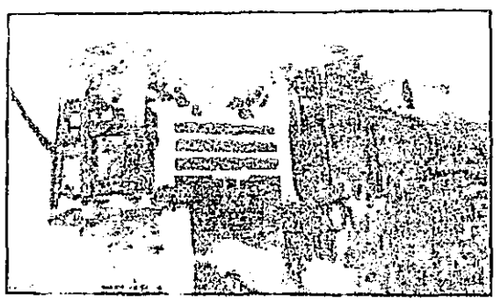
c) In case of violation of consent conditions, SPCB shall initiate action against the industry under section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

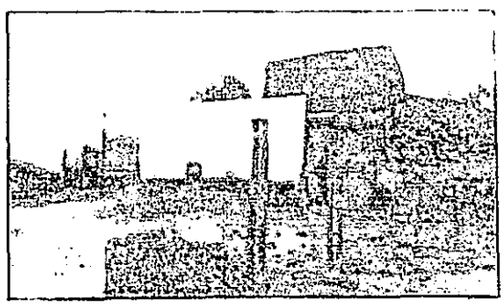
20.1. M/s Rauf Khan, Village- Bhagautidei, Chunar, Mirzapur.

a) The said industry is informed to be established at Arazi No. 180/2, Village-Bhagautidei, Post-Patihatta.Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.047862-latitude and 82.982354-longitude.

b) Stone Crusher was found non-operational condition during visit, but it seems to be near about condition that plant is being run. Stone grits are produced by the referred industry using boulders.

c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and end ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crusher, Conveyer belt and Vibrating Screen(water fall) were found partially covered and end of conveyor belts were also not found covered.

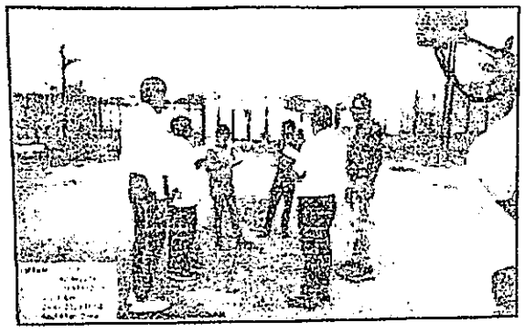




d) A telescopic soil was found not installed at the ends of the conveyor belts. Proper water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found non-operational condition.

e) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.

f) Wind breaking wall of 12 feet height was not found constructed in the industry premises. which is showing violation of condition imposed in CTO.Partially open metal sheet barricading of approximate approx. 10feet height as wind breaking wall was found established in north and west directions of industry, which is showing violation of condition imposed in CTO. . No Barricading as Wind Breaking wall found in east, west and south direction of the industry.



g) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry/

h) DG set of capacity 163 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

i) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 19.10.2022 issued by SPCB. The CTO is valid up to dated 31.07.2026.

20.2. Recommendations:

a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

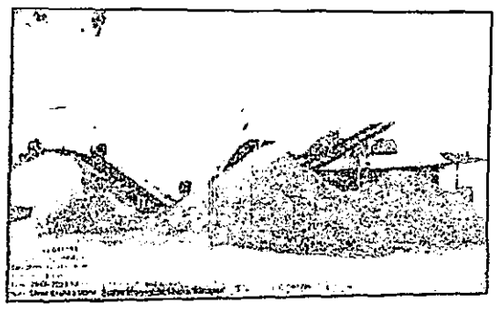
b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

21.1. M/s Shree Krishna Stone Crusher, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.

a) The said industry is informed to be established at Arazi No. 183 and 188, Village-Bhagautidei, Post-Patihatta,Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.047996-latitude and 82.980422-longitude.

b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.

the plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher was found not covered. Secondary jaw crusher. Conveyer Belt and Vibrating Screen (water fall) were found partially covered and end of conveyor belts were also not found covered.



d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and all conveyor belts. Water sprinklers are not installed at barricading situated in east direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

e) It was found that 01 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.

f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.

g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO.Partially barricading of approximate approx. 8.5 feet height as wind breaking wall was found established only in east direction of industry. Barricading was not situated in all direction except east. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per condition imposed in CTO.

h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

i) DG set of capacity 320 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards

prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 27.07.2022 issued by SPCB. The CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.

k) The industry is being operated without installation of proper air pollution control systems whichis showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

21.2. Recommendations:

a) It is recommended to revoke the granted CTO and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

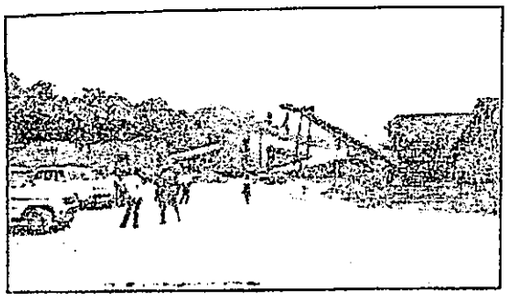
b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

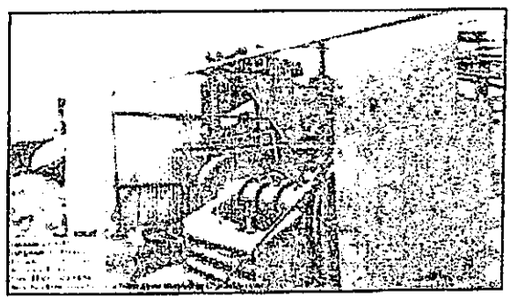
22.1. M/s Riya Enterprises (Ex Name Tridev Stone), Village-Bhagautidei, Patihatta, Bhagwat, Chunar, Mirzapur.

a) The said industry is informed to be established at Arazi No. 704 Mi, Village-Bhagautidei. Post-Patihatta,Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.061692-latitude and 82.998711-longitude.

b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.

c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crusher and Vibrating Screen (water fall) were found partially covered and end of conveyor belts were also not found covered.



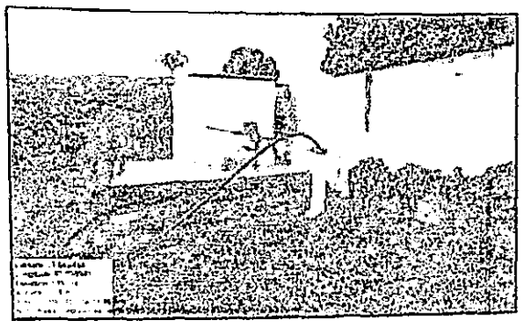


d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed at jaw crushers and 02 conveyor belts. Water sprinklers are not installed at barricading situated in west direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

e) It was found that anti smog gun is not being used to control dust emission generated by vehicular movement in the industry premises.

Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.

g) Wind breaking wall of 12 feet height was not found constructed in the industry premises. which is showing violation of condition imposed in CTO.Partially barricading of approximate approx. 10 feet height as wind breaking wall was found established in east. west and north directions of industry. which is showing noncompliance of condition imposed in CTO. .



h) Partially plantation has been done in premises of industry as green belt devolving activity. but proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

i) DG set of capacity 320 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 28.06.2022 issued by SPCB. The CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.

k) The industry is being operated without installation of proper air pollution control systems whichis showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

22.2. Recommendations:

a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

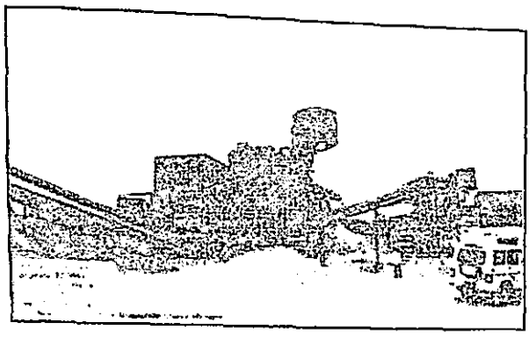
b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

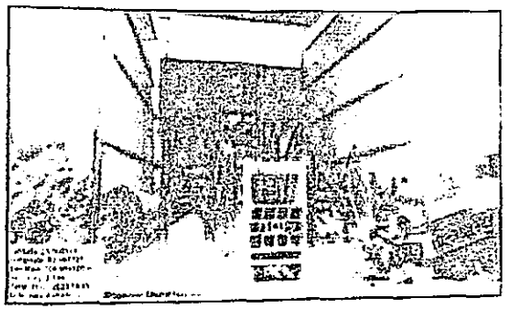
23.1. M/s New Ashtbhuja Stone, Village-Bhagautidei, Chunar, Mirzapur.

a) The said industry is informed to be established at Arazi No. 688, 691, 692, 713, 714, 720, 721, 722, 725 and726, Village-Bhagautidei,Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.060722-latitude and 82.997878-longitude.

Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.

The of plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crusher, Conveyer Belt and Vibrating Screen (water fall) were found partially covered and end of conveyor belts were also not found covered.





d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers. Water sprinklers are not installed at conveyor belts and vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

e) It was found that anti smog gun is not being used to control dust emission generated by vehicular movement in the industry premises.

f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumptionwere not found installed.

g) Wind breaking wall was not found constructed in the industry premises as per guideline.

h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

i) DG set of capacity 400 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 02.08.2021 issued by SPCB. The CTO is valid up to dated 31.07.2026. The stone crusher is not complying conditions imposed in CTO.

k) The industry is being operated without installation of proper air pollution control systems whichis showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

23.2. Recommendations:

a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act. 1981 (as amended).

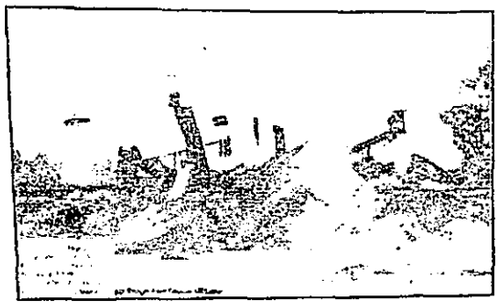
It is also recommended to impose environmental compensation in compliance with the directions of Hon'ble National Green Tribunal, New Delhi, for the violation period of the industry.

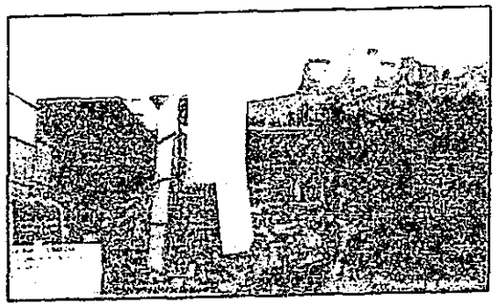
24.1. **M/s ShriBajrang Stone, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.**

a) The said industry is informed to be established at Arazi No. 185, 186 & 181 Village-Bhagautidei, Post-Patihatta,Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.04814-latitude and 82.981082-longitude.

b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.

c) The plants and machinerythe industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and conveyor belts were found partiallyuncovered and end of conveyor belts were found partially covered.



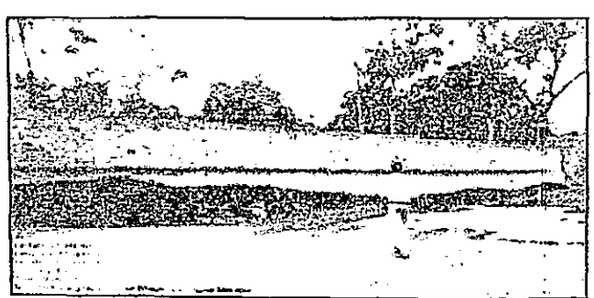


d) A telescopic suit was found not installed at the ends of the conveyor belts. 01 no. of water sprinkler was found installed only at jaw crushers and conveyor belts. Water sprinklers are not installed at barricading situated in west direction. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

e) It was found that 02 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.

f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.

g) Wind breaking wall of 12 feet height was not found constructed in the industry premises. which is showing violation of condition imposed in CTO.Partially barricading of approximate approx. 10 feet height as wind breaking wall was found established in east and west directions of industry. Barricading was not situated in north direction. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per condition imposed in CTO.



h) Partially plantation has been done in premises of industry as green belt devolving activity, but proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

i) DG set of capacity 500 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 14.07.2022 issued by SPCB. The CTO is valid up to dated 31.07.2027. The stone crusher is not complying conditions imposed in CTO.

k) The industry is being operated without installation of proper air pollution control systems whichis showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

24.2. Recommendations:

a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

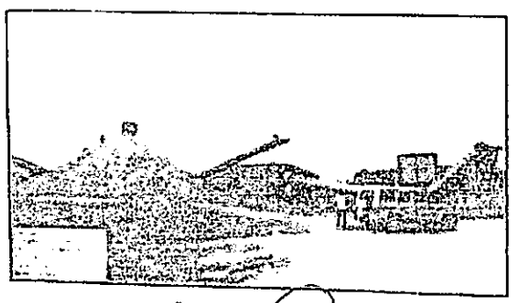
b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

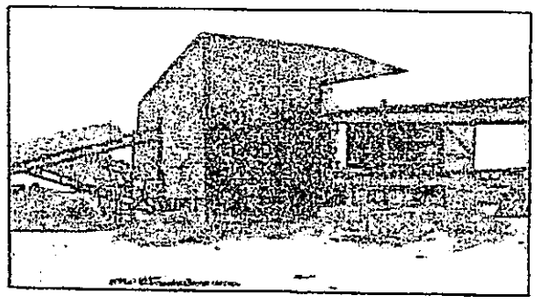
25.1. M/s Jai MaaDurga Mixture Plant, Village-Bhagautidei, Bhagwat, Chunar, Mirzapur.

a) The said industry is informed to be established at Arazi No. 587, 588 & 605 Mi. Village-Bhagautidei, Post-Patihatta,Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.056860-latitude and 82.991243-longitude.

b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.

c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crusher and Vibrating Screen (water fall) were found partially covered and end of conveyor belts were also not found covered.



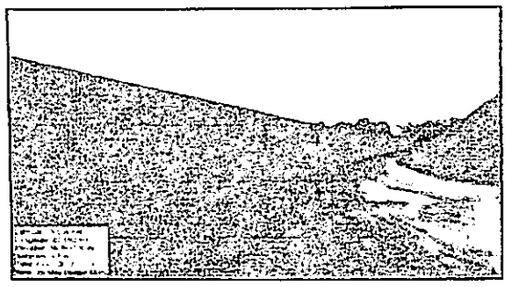


d) A telescopic suit was found not installed at the ends of the conveyor belts.01 no. of water sprinkler was found installed only at jaw crushers and two conveyor belts. Water sprinklers are not installed at barricading situated in west direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

e) It was found that 02 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.

f) Separate energy meter for consumption of electricity used in water sprinkling was not found installed. Water meter for measurement of quantity of water consumption was found installed.

g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO.Partially barricading of approximate approx. 9.5 feet height as wind breaking wall was found established in west, south and north directions of industry. Barricading was not situated in east direction Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per condition imposed in CTO.



h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

i) DG set of capacity 500 KVA and 63 KVA was found establish in industry premises The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry

j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 14.01.2021 issued by SPCB. The CTO is valid up to dated 31.07.2025 The stone crusher is not complying conditions imposed in CTO.

k) The industry is being operated without installation of proper air pollution control systems whichis showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

25.2. **Recommendations:**

a) It is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended)

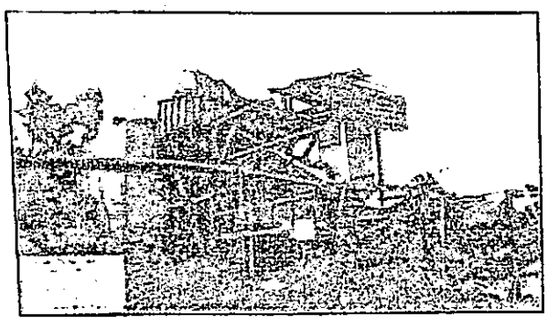
b) It is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry

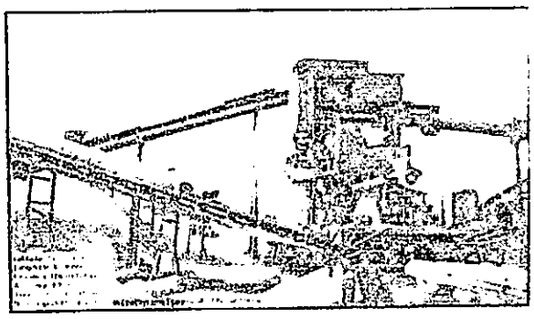
26.1. M/s Rajesh Bhai Patel (Stone Crusher Unit), Village- Bhagautidei, Bhagwawt, Chunar, Mirzapur.

a) The said industry is informed to be established at Arazi No. 704 Mi, Village-Bhagautidei, Post-Patihatta,Pargana-Bhagwawt, Tehsil-Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.062435-latitude and 82.999871-longitude.

b) Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders.

c) The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and ends of conveyor belts were not found fully covered. Primary jaw crusher, secondary jaw crushers were found partially covered. Vibrating Screen (water fall) were found partially covered and end of conveyor belts were also not found covered.



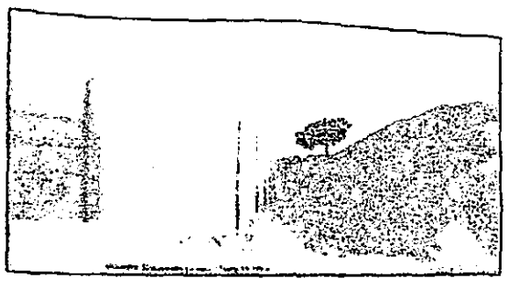


d) A telescopic suit was found not installed at the ends of the conveyor belts. Water sprinkler was not found installed at jaw crushers and conveyor belts. Water sprinklers are not installed at barricading situated in east direction. Water sprinklers were not found installed at vibrating screen. Thus, adequate water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found operational condition.

e) It was found that anti smog gun is not being used to control dust emission generated by vehicular movement in the industry premises water sprinkling system was not found installed to control fugitive dust emission in the industry and partially installed water sprinkling system was found non-operational condition.

f) Separate energy meter for consumption of electricity used in water sprinkling and electromagnetic flow meter (water meter) for measurement of quantity of water consumption were not found installed.

g) Wind breaking wall of 12 feet height was not found constructed in the industry premises, which is showing violation of condition imposed in CTO.Partially barricading of approximate approx. 10feet height as wind breaking wall was found established in east and west directions of industry. Barricading was not situated in north and south directions. Thus, Barricading as wind breaking wall situated in the industry premises is not suitable as per condition imposed in CTO.



h) Proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide dated 27.02.2020. Metallic road was not found constructed inside the premises of industry.

i) DG set of capacity 500 KVA was found establish in industry premises. The height of the Stack attached at the exhaust of the DG set was not found to be as per the standards prescribed by the Board for the control of gaseous emissions generated from the DG set in the industry.

j) The Industry has not submitted compliance report of conditions imposed in CTO(Air and Water) dated 13.11.2020 issued by SPCB. The CTO is valid up to dated 31.07.2025. The stone crusher is not complying conditions imposed in CTO.

k) The industry is being operated without installation of proper air pollution control systems whichis showing violation of the provisions contained in the Prevention and Control of Air Pollution Act, 1981 (as amended).

26.2. Recommendations:

a) In view of the above observations found during site visit, it is recommended to revoke the CTO granted and issuing of closure order against the said industry under Section-31A of the Air (Prevention and Control of Pollution) Act, 1981 (as amended).

b) In view of the above observations found during site visit, it is also recommended to impose environmental compensation in compliance with the instructions of Hon'ble National Green Tribunal, New Delhi, for the violation period on the industry.

Accordingly above, the factual report has been forwarded for further necessary action please.

Name of the Committee members	Signature
1. Shri Navneet Sehara (IAS) Joint Magistrate/SDM, Chunar, Mirzapur	
2. Shri Shailendra Singh Mining Officer, Mirzapur	
3. Shri Umesh Kumar Gupta, Assistant Environment Engineer, Regional Office, UPPCB, Sonbhadra	06/07/2023
4. Circle Officer (Police), Chunar, Mirzapur.	6.7.23
Dated: 06/07/2023	